

tions are, however, made in exceptional circumstances, for instance, when the earlier car is involved in a serious accident and badly damaged or is stolen or is found to have serious defects.

(c) The names of the M.Ps. referred to in part (a) above are Shri Abdul Ghani Dar and Shri Om Mehta. Shri Abdul Ghani Dar purchased a Fiat Car against an allotment from the Central Government quota in March 64. He represented in May 65 that the car had several manufacturing defects and had been giving him trouble ever since he purchased it. He was accordingly allotted another Fiat Car from the Central Government quota in October 1965 and also permitted to sell the previous car. Shri Om Mehta purchased a Fiat Car against an allotment from the Central Government quota in May 1965. This car met with a serious accident resulting in heavy damage to the car. As a replacement was considered justified in his case, he was allotted another Fiat Car in November this year.

**M/s. Bharat Barrel and Drum Manufacturing Co. Ltd., Bombay**

2891. Shri S. M. Banerjee: Will the Minister of Supply, Technical Development and Materials Planning be pleased to state:

(a) whether a concern known as M/s. Bharat Barrel and Drum Manufacturing Co. Pvt. Ltd., Bombay was black-listed in 1964;

(b) whether Government quota of raw material is still being issued to this firm; and

(c) if so, reasons therefor?

**The Minister of Supply, Technical Development and Materials Planning (Shri Raghunath Ramiah):** (a) Yes, Sir. The firm was black-listed in 1964 by the Ministry of Iron and Steel.

(b) Yes.

(c) An order of black-listing under the existing code involves immediate cessation of all future business with  
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the firm by all Departments of the Government of India; but the code also lays that the supplies of controlled raw materials will not be denied to the black-listed firm.

**Royal Agricultural Show in Kenya**

2892. Shri Subodh Hansda:  
Shri S. C. Samanta:  
Shri Bhagwat Jha Azad:  
Shri M. L. Dwivedi:  
Shri P. C. Borooah:  
Dr. M. M. Das:

Will the Minister of Commerce be pleased to state:

(a) whether Government participated in the Royal Agricultural Show in Kenya held in the last week of September, 1966;

(b) if so, what were the Indian exhibits at the show;

(c) whether this has helped to secure orders for agricultural products for export; and

(d) if so, the total quantity of orders for agricultural products obtained?

**The Minister of Commerce (Shri Manubhai Shah):** (a) Yes.

(b) Machinery and engineering goods, especially for use in agriculture, electrical appliances, manufactured consumer goods, textiles, both powerloom and handloom, tinned foods and fruits, condiments, raw materials and semi-finished goods etc. were displayed at the 'India Pavilion' at the Agricultural Show with an eye not only on the Kenyan market but also on the markets in the adjoining countries.

(c) and (d). Participation in the Show yielded orders for the supply of agricultural implements, handtools, automobile parts to the value of Rs. 4.41 lakhs. Besides several trade enquiries on the various products displayed at the 'India Pavilion' were received and it hoped that substantial additional business would result.

**Dead Body in Compartment of the Howrah-Madras Express**

**2893. Shri Bagri:**  
 Shri Yashpal Singh:  
 Shri Ram Sewak Yadav:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 4193 on the 2nd September, 1966 and state:

(a) whether the investigation into the recovery of the dead body of a woman in a compartment of the Howrah-Madras Express on the 8th August, 1966 has since been completed; and

(b) if so, the result thereof?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):**

(a) Yes.

(b) The Investigating Officer of the C.I.D. Hyderabad arrested one accused person. The gold jewellery worth Rs. 480 which removed from the deceased woman has been recovered in full. The police have chargesheeted the accused under sections 302 (Murder) and 404 I.P.C. and the case is under trial in court, therefore, is *sub-judice*.

**S.Ms. and A.S.Ms. on Southern Railway**

**2894. Shri Bagri:**  
 Shri Yashpal Singh:  
 Shri Ram Sewak Yadav:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Station Masters and Assistant Station Masters on the Southern Railway have sent representations regarding their seniority; and

(b) if so, the action taken thereon?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):**

(a) Yes.

(b) The matter is under consideration of the Railway Board.

**Ticket Collectors Grade II in Delhi Division of the N. Ely.**

**2895. Shri Bagri:**  
 Shri Yashpal Singh:  
 Shri Ram Sewak Yadav:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there are many vacancies of Ticket Collectors Grade II in the Delhi Division of the Northern Railway;

(b) whether these vacancies are not being filled in for the last one year and thereby the senior-most Ticket Collectors in the Division are being denied their rights for promotion to these posts; and

(c) if so, the steps proposed to be taken in this regard?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) No.

(b) and (c). Do not arise.

**Rush in Punjab Mail**

**2896. Shri Bagri:**  
 Shri Yashpal Singh:  
 Shri Ram Sewak Yadav:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there is a great rush on the Punjab Mail running between Delhi and Ferozpur; and

(b) if so, whether Government propose to run an additional Punjab Mail to relieve the rush on the Punjab Mail on this Section?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) and (b). An analysis of utilisation of 37 UP/38 Dn. Punjab Mails on Delhi-Ferozpur section as per April 1966 census has revealed some over-crowding and accordingly their loads have been augmented by two third class coaches to relieve this over-crowding. Running of an additional train is not operationally feasi-

ble at present for want of spare line capacity on this section, and also requisite terminal facilities at Delhi|New Delhi.

**Theft of Cash from Bikaner Rly. Station**

2897. **Shri Bagri:**  
**Shri Yashpal Singh:**  
**Shri Ram Sewak Yadav:**

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 3503 on the 26th August, 1966 and state:

(a) whether the case of theft of Rs. 15,713.29 paise at Bikaner Railway Station on the 8th August, 1966 has since been investigated;

(b) if not, the reasons therefor; and

(c) the steps taken to expedite the enquiry in the matter?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) and (b). The departmental enquiry has since been completed and suitable action is being taken against the Railway staff found negligent. The police investigations are, however, still in progress.

(c) The State Government Railway Police authorities have been requested to expedite the completion of investigation.

**Underbridge connecting Mathura Road with Green Field Colony in New Delhi**

2898. **Shri Ram Sewak Yadav:**  
**Shri Bagri:**  
**Shri Yashpal Singh:**

Will the Minister of Railways be pleased to state:

(a) the progress so far made in constructing an under-bridge connecting the main Mathura Road with the Green Field Colony between Delhi and Faridabad;

(b) whether the actual work has been taken in hand; and

(c) if not, the reasons therefor?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):** (a) The revised estimate for the work was finalised by the Railway in June, 1966 but the Urban Improvement Company have deposited the necessary amount payable by them for this work in September, 1966. The work has since been sanctioned and necessary tenders for its execution are now being finalised by the Railway.

(b) No.

(c) Does not arise in view of (a) above.

**Contribution of Industrial Estates**

2899. **Shri H. C. Linga Reddy:**  
**Shri P. E. Chakraverti:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of Industry be pleased to state:

(a) the number of Industrial Estates started in the country up to the end of the Third Plan period and the amount invested over them;

(b) the extent to which they have contributed to the industrial growth and to solve the unemployment problem; and

(c) the programme of setting up Industrial Estates in the Fourth Plan period?

**The Minister of Industry (Shri D. Sanjivayya):** (a) 283 Industrial Estates had been completed by the end of IIIrd Plan of which 198 had started working and Rs. 38.27 crores have been spent by the Government on these Industrial Estates upto the end of the Plan period.

(b) Annual Industrial production of these estates is of the order of Rs. 67 crores and their employment as on 31st March, 1966 was 54,651 persons.

(c) About 700 Industrial Estates of varying sizes are proposed to be set up all over the country during the IVth Plan.

**Watch Factory at Bangalore**

2900. **Shri H. C. Linga Reddy:**  
**Shri P. R. Chakraverti:**  
**Shrimati Savitri Nigam:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of Industry be pleased to refer to the reply given to Starred Question No. 697 on the 26th August, 1966 and state:

(a) whether arrangements are being made to make the Watch Factory at Bangalore work at full capacity;

(b) the number of watches manufactured during the Third Plan period;

(c) the profits made by the factory so far, the number of persons employed, the investment made in the factory during the above period; and

(d) whether any target of production is fixed each year and if so, the details thereof for the last three years together with figures of actual production?

**The Minister of Industry (Shri D. Sanjivayya):** (a) In view of the restricted availability of foreign exchange for the import of components and raw materials, it has not been possible to run the watch factory at full capacity.

(b) 5,78,761.

(c) Profits earned by Hindustan Machine Tools Ltd., are published in the Profit and Loss Accounts and Balance sheets of the Company. Such profits have not been published product-wise. The number of employees in the watch factory is 1113. Investments made therein so far are Rs. 205 lakhs on fixed assets and Rs. 561 lakhs on current assets.

(d) Yes, Sir. The targets of production and actual production during the last three years are as under:

Year	Target of production	Actual production
1963-64	1,30,000 nos.	1,21,602 nos.
1964-65	2,40,000 nos.	1,95,048 nos.
1965-66	3,00,000 nos.	1,96,110 nos.

**Increase in the cost of Industrial Projects**

2901. **Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri P. C. Borooah:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Azad:**  
**Dr. M. M. Das:**

Will the Minister of Industry be pleased to state:

(a) whether there is any increase in the cost of industrial projects which were taken up during the Third Five Year Plan due to devaluation;

(b) if so, the state undertakings which will be affected as a result of devaluation; and

(c) whether this would also lead to delay in commissioning of these projects?

**The Minister of Industry (Shri D. Sanjivayya):** (a) to (c). The information is being collected and will be laid on the Table of the House.

**Hindustan Machine Tools, Ltd.**

2902. **Shri Suubodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri P. C. Borooah:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Azad:**  
**Dr. M. M. Das:**

Will the Minister of Industry be pleased to state:

(a) whether the Hindustan Machine Tools, Ltd proposes to substitute its imported spare parts by indigenous spare parts;

(b) if not, whether the Hindustan Machine Tools will be able to keep its prices at pre-devaluation level; and

(c) whether this would lead to any loss on the sale of its products?

**The Minister of Industry (Shri D. Sanjivayya):** (a) Hindustan Machine Tools Ltd., are fully equipped to manufacture machined spare parts required for their plant machinery. There are, however, some proprietary

items such as precision ball bearings, oil seals, clutches, electrical relays, which are not yet manufactured in the country and which have to be imported. Similarly raw materials like special alloy steels have to be imported. The Company are making efforts to achieve a high degree of self-sufficiency in the matter of raw materials and components.

(b) No, Sir. To the extent the cost of imported components and raw materials have increased as a result of the devaluation, the Company have to increase prices of their products to maintain profitability at a reasonable level. They have been obliged to make such increases from August 1966.

(c) Does not arise.

#### Century Flour Mills

2903. **Shrimati Renu Chakravarty:** Will the Minister of Industry be pleased to state:

(a) whether it is a fact that in the recent collaboration agreement between the Century Flour Mills and the National Biscuit Co., U.S.A. there is no firm export guarantee; and

(b) the reasons for not obtaining clear guarantee in this regard?

**The Minister of Industry (Shri D. Sanjivayya):** (a) and (b). In the Government's approval accorded to the collaboration arrangement, it has already been stipulated that the Government have noted that M/s. Century Flour Mills Ltd. will export biscuits to the extent of Rs. 20 lakhs in the course of seven years from the commencement of production and that the export of biscuits should cover the outflow of foreign exchange on account of dividends.

#### Cotton Buffer Stock Association

2904. **Dr. M. M. Das:**  
**Shri B. K. Das:**  
**Shri Bhagwat Jha Asad:**  
**Shri M. L. Dwivedi:**

**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri D. C. Sharma:**

Will the Minister of Commerce be pleased to state:

(a) whether an agency under the name "Cotton Buffer Stock Association" is going to be set up shortly to impart stability to the price of the Indian cotton;

(b) if so, how the cotton cultivators are going to be benefited by this organisation; and

(c) whether Government propose to set up a similar Organisation for stabilising raw jute price also?

**The Minister of Commerce (Shri Manubhai Shah):** (a) The proposal to set up a Cotton Buffer Stock Association is not being pursued.

(b) Does not arise.

(c) A Jute Buffer Stock Association, set up by the jute industry, is already in existence from 1962.

#### कानपुर-बान्वा ब्रांच लाइन पर एक्सप्रेस रेलगाड़ी

2905. **श्री म० ला० द्विवेदी :**  
**श्री सुबोध हंसदा :**  
**श्री भागवत ज्ञा प्राजाप :**  
**श्री स० चं० सामन्त :**  
**डा० म० मो० दास :**  
**श्री प्र० चं० बरगना :**

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश रेलवे की कानपुर-बान्वा ब्रांच लाइन पर चलने वाली एक्सप्रेस रेलगाड़ी को लखनऊ-बान्वा एक्सप्रेस रेलगाड़ी में बदलने के बारे में क्या कठिनाई है;

(ख) क्या इस रेलगाड़ी के दो घण्टा तीन प्रतिरिक्त स्टेशनों पर रुकने

के बारे में मांग प्राप्त हुई है और यदि हां, तो इस बारे में क्या निर्णय किया गया है ; और

(ग) क्या उक्त रेलगाड़ी के आना-जाने के समय यात्रियों के लिये उपयुक्त नहीं है और यदि हां, तो इस रेलगाड़ी के समय को ठीक निश्चित करने के लिये रेलवे प्रशासन को क्या कठिनाई अनुभव हो रही है ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : (क) 2.10.1966 से नं० 109 डाउन 110 अप बादा-कानपुर एक्सप्रेस गाड़ियों का आना-जाना लखनऊ तक बढ़ा दिया गया है।

(ख) इन एक्सप्रेस गाड़ियों को कठारा रोड, भीमसेन और सिरही इतारा स्टेशनों पर ठहराने की मांग को स्वीकार नहीं किया गया है क्योंकि ऐसा करने से गाड़ियों को अधिक जगह रुकना पड़ेगा और इन स्टेशनों के यातायात को देखते हुए ऐसा करने का औचित्य नहीं है। साथ ही, ऐसा करने से इन तेज गाड़ियों की यात्रा में लगने वाला समय बढ़ जायेगा और जिस उद्देश्य को लेकर ये गाड़ियाँ चलाई गयी हैं, वह पूरा नहीं होगा और उनके एक्सप्रेस गाड़ी कहलाने का कोई अर्थ नहीं रह जायेगा।

(ग) इन एक्सप्रेस गाड़ियों का आना-जाना लखनऊ तक बढ़ाने के अलावा, एक संसद् सदन द्वारा अन्य बातों के साथ-साथ जो मांग की गयी थी, उसके अनुसार इन गाड़ियों के समय में भी 2-10-1966 से सम्बन्धित संशोधन कर दिया गया है और कानपुर में यात्रियों के लिए अधिक उपयुक्त मेल की व्यवस्था की गयी है। इस बात का भी ध्यान रखा जा रहा है कि संशोधित समय उपयुक्त है या नहीं और इस सम्बन्ध में जो भी कार्रवाई व्यावहारिक और उचित होगी, की जायेगी।

आयातित वस्तुओं का सरकारी कार्यालयों द्वारा इस्तेमाल

2906. श्री म० ला० द्विवेदी :  
श्री सुबोध हुंत्वा :  
श्री भागवत झा आजाद :  
श्री स० चं० सामन्त :  
श्री प्र० चं० बरुआ :  
डा० म० मो० दास :

क्या सम्भरण, तकनीकी विकास तथा सामग्री आयोग मंत्री यह बताने की कृपा करेंगे कि

(क) भारत सरकार के विभिन्न मंत्रालयों तथा विभागों की विभिन्न प्रकार की मांगों को पूरा करने के लिये पिछले एक वर्ष में कितनी मात्रा में तथा कितने मुख्य का सामान तथा अन्य उपकरण आयात किये गये

(ख) क्या आयात किये गये उक्त सामान की सूची सभा-पटल पर रखी जाएगी;

(ग) उन मंत्रालयों तथा विभागों के नाम क्या हैं, जो केन्द्रीय सरकार की नीति के विपरीत देश में बनी हुई वस्तुओं की अपेक्षा विदेशी वस्तुओं की मन्पाई का आग्रह करते हैं ; और

(घ) जो सामान सरकारी क्षेत्र में बनाया जाता है, वैसे ही सामान को विदेशों से खरीदनेके क्या कारण हैं ?

सम्भरण, तकनीकी विकास तथा सामग्री आयोगका मंत्री (श्री के० रघुरामय्या) :  
(क) और (ख). सभा-पटल पर एक सूची रखी जाती है (पुस्तकालय में रखी गई। देखिए संख्या एल० टी० 7499/66/) 1965-66 में पूति और निपटान महा निदेशालय तथा संघन और बाजिगटन के भारत पूति मित्राने द्वारा आयातित वस्तुओं के लिए लिए गए आर्डरों का मुख्य वस्तुओं

के मुख्य वर्गों के आधार पर वर्गीकृत रूप में दिया गया है।

(ग) ऐसा कोई मामला ध्यान में नहीं आया है।

(घ) प्रश्न उत्पन्न नहीं होता।

#### Assurances for maintaining prices

2907. **Shri Madhu Limaye:**  
**Shri Kishan Pattanayak:**

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 1529 on the 5th August, 1966 and state:

(a) which of the manufacturers who gave an assurance to the Prime Minister "that they will maintain the prices of their products inspite of the devaluation" have not kept this assurance and have increased their prices;

(b) the position in respect of price-rise at present; and

(c) whether Government are satisfied that the consumers were freely getting these products on the 2nd July, 1966 at the prices mentioned in the reply to the question referred to above?

**The Minister of Commerce (Shri Manubhai Shah):** (a) As per assurances given, for about 2 months following devaluation, the manufacturers by and large, maintained the prices:

The important changes that have since taken place are as follows:

The Manufacturers of Vanaspati and toilet/washing soap and cotton textiles revised their prices upwardly with effect from 19th August, 1966, 8th September, 1966 and 1st October, 1966 respectively.

Vanaspati manufacturers however brought down the prices with effect from 1st October, 1966 which more or less neutralised the increase which took place from 15th August, 1966. Again from 1st November, 1966 a fur-

ther price reduction was made in November, 1966 by about 25 paise per Kg. in all the 4 zones—North, South, East and West.

Soap manufacturers have also reduced the prices from 15th November, 1966 by 20 paise per Kg. on toilet soap and 12 paise per Kg. on washing soap though this has not neutralised the recent price increase.

As regards cotton textiles Government agreed to the upward revision of prices by manufacturers on controlled categories of cloth to the extent of 6 per cent due to increased cost of production. It has, however, at the same time been decided to withdraw the excise duty on dhoties, sarees and other popular varieties to cushion the price increase so that prices to be paid by the consumer would go up by 3 to 5 per cent.

(b) A statement showing the wholesale prices of selected commodities for the country as a whole and retail prices of selected commodities in Delhi is laid on the Table of the House. [Placed in Library. See No. LT-7500/66].

(c) While there have been some reports of shortages in some of the commodities occasionally at certain places, these were generally available to the consumers at the prices referred to in the statement.

#### Neyveli Thermal Power Station

2908. **Shri Yashpal Singh:** Will the Minister of Mines and Metals be pleased to state:

(a) whether the Neyveli Thermal Power Station is going to be constructed according to the schedule; and

(b) if so, when the project would be completed?

**The Minister of Mines and Metals (Shri S. K. Dey):** (a) The Neyveli Thermal Power Station is already in operation. Presumably, the Hon'ble Member is referring to the third stage of its expansion. This is expected to be completed according to schedule.

(b) It is expected to be completed by March, 1969.

**Overbridge at Railway crossing on Mehrauli Road, New Delhi**

2909. **Shri Yashpal Singh:** Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 393 on the 26th February, 1965 and state:

(a) whether the work on the construction of an overbridge at the railway crossing on Mehrauli Road near Safdarjang Aerodrome has been started; and

(b) if not, the reason for the delay?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):** (a) No.

(b) The original plan provided for the construction of an underbridge. Detailed survey and investigation showed that the level of sub-soil water at the site was very high, leading to special problems of foundations. The original estimate for construction of an underbridge has, therefore, been very much exceeded. In view of this, the question whether an overbridge may be constructed instead is receiving attention.

The construction of an underbridge may take several years but if it is eventually decided to have an overbridge, the cost as well as the time required will be considerably reduced.

**Subsidy for Export of Plastic Goods**

2910. **Dr. M. M. Das:**  
**Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**

Will the Minister of Commerce be pleased to state:

(a) whether Plastic goods are exported from India;

(b) whether subsidy to the extent of 120 p.c. is given by Government for this export; and

(c) if so, the justification of giving such a high subsidy?

**The Minister of Commerce (Shri Manubhai Shah):** (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

**Foreign Collaboration**

2911. **Dr. M. M. Das:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Azad:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**

Will the Minister of Industry be pleased to state:

(a) the number of industrial concerns set up in the country after independence in collaboration with foreign firms and Governments in the private and the public sector separately;

(b) the amounts of foreign capital invested in these companies in the private and public sectors separately; and

(c) how many of them are exporting their finished products?

**The Minister of Industry (Shri D. Sanjivayya):** (a) to (c). Information was furnished in fulfilment of the Assurance given in reply to Unstarred Question No. 1049 answered on the 12th March, 1965. There is no change in the position explained therein. The publication of the Survey undertaken by the Reserve Bank of India in this regard is likely to take a little more time.

Information regarding exporting firms is published from time to time in the Directory of Exporters.

**Import of Raw Silk**

2912 **Dr. M. M. Das:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Azad:**



**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**

Will the Minister of Commerce be pleased to state:

(a) whether about one hundred metric tonnes of Raw silk was imported into India in 1965-66 by the State Trading Corporation;

(b) if so, the special purpose, which could be served only by foreign raw silk and could not be served by indigenous raw silk; and

(c) the amount of foreign exchange spent for this particular import?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). Imported raw silk is required by zari manufacturers in Surat, brocade manufacturers of Varnasi and specialised sectors of weaving industry manufacturing superior quality fabrics meant for export. In the gold lace manufacture, high uniformity of sizes is called for in the raw silk to give a good finish to the gold lace extensively used in silk handloom weaving industry. The Banaras brocades which are woven with consummate skill require raw silk of high evenness without which such a costly material cannot come up to a high standard of finish and elegance.

Similarly the half fine sarees of Chanderi, Coimbatore woven with raw silk in the warp on handlooms and fine chiffons and georgettes woven on powerlooms cannot attain high standards using uneven indigenous raw silk. Imports are also needed to fill the gap between our demand and indigenous production. The S.T.C., therefore, arranged for the import of 13,164.52 kgs. of raw silk valued at Rs. 9,11,631.72 (c.i.) during the year 1965-66.

**Train Service to and from Pandu Pindara (N. Ely.)**

**2913. Shri Maurya:**  
**Shri Yashpal Singh:**

**Shri Bagri:**  
**Shri Ram Sewak Yadav:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that thousands of passengers visiting Pandu Pindara on each *Amavas* have to face great difficulty in getting trains at Pandu Pindara (Jind-Panipat line); and

(b) if so, whether Government propose to attach some additional bogies to the trains and run some special trains on such occasions?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). The 'Mela' held at Pandu Pindara, on Jind-Panipat section, on each 'Amavas' of Bikrimi Month, is essentially local in character. The three trains each way, running on the section, have been found to cater adequately to those undertaking rail journeys for participating in the Mela. Augmentation of loads of these services, much less running of special trains on the occasion, is not justified.

**Station Master at Pandu Pindara Station**

**2914. Shri Maurya:**  
**Shri Yashpal Singh:**  
**Shri Bagri:**  
**Shri Ram Sewak Yadav:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that at Pandu Pindara Railway Station a Single Station Master has been deputed;

(b) whether it is also a fact that thousands of persons going there on every *Amavas* have to face a great difficulty in getting railway tickets;

(c) if so, whether Government propose to post some additional staff at that station; and

(d) if not, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag

**Singh):** (a) One Booking Clerk (and not a Station Master) has been provided.

(b) No. On Amavas day, additional staff is provided, including a Supervisory official.

(c) and (d). Do not arise.

**Ticketless Travel to Pandu Pindara Station**

2915. **Shri Maurya:**

**Shri Yashpal Singh:**

**Shri Bagri:**

**Shri Ram Sewak Yadav:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that thousands of passengers going to Pandu Pindra on every Amavas travel without tickets;

(b) whether it is also a fact that Train Ticket Examiners collect money from such passengers but do not issue receipts; and

(c) if so, whether Government propose to hold an enquiry against the Train Ticket Examiners?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) and (b). No.

(c) Does not arise.

**कानपुर में रेलवे पुलिस तथा एक पुलिस दल में झगड़ा**

2916. **श्री हुकम चन्द कदवाब :**

**श्री बड़े :**

क्या रेलवे मंत्री 5 अगस्त, 1966 के प्रतारंकित प्रश्न संख्या 1427 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या उस मामले में जिसमें कानपुर में रेलवे पुलिस तथा एक पुलिस दल में भिड़न्त के परिणामस्वरूप दो व्यक्ति गिरफ्तार किये गये थे, जांच इस बीच पूरी हो गई है ;

(ख) यदि हाँ, तो उसके क्या नतीज निकले : और

(ग) यदि नहीं, तो इस मामले में और कितना समय लगने की संभावना है ?

**रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) :** (क) जी हाँ,।

(ख) मामला न्यायाधीन है क्योंकि जिन व्यक्तियों को गिरफ्तार किया गया था उन पर प्रदालत में मुकदमा चलाया जा रहा है।

(ग) सवाल नहीं उठता।

**काफामऊ के पास माल गाड़ी का पटरी से उतर जाना**

2917. **श्री हुकम चन्द कदवाब :**

**श्री बड़े :**

क्या रेलवे मंत्री 5 अगस्त, 1966 के प्रतारंकित प्रश्न संख्या 1421 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या काफामऊ के पास मालगाड़ी के पटरी से उतर जाने के बारे में जांच समिति का प्रतिवेदन प्राप्त हो गया है;

(ख) यदि हाँ, तो उसका व्यौरा क्या है; और

(ग) यदि नहीं, तो इसके कब प्राप्त हो जाने की संभावना है ?

**रेलवे मंत्रालय में उपमंत्री (श्री शाम नाथ) :** (क) जी हाँ।

(ख) दुर्घटना पटरी बिछाने में कुछ खराबी के कारण हुई।

(ग) सवाल नहीं उठता।

**बरीली रेलवे स्टेशन पर चारों**

2918. **श्री हुकम चन्द कदवाब :**

**श्री बड़े :**

क्या रेलवे मंत्री 5 अगस्त, 1966 के प्रतारंकित प्रश्न संख्या 1420 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या 12 अप्रैल, 1966 को बरीली रेलवे जंक्शन पर एक मालगाड़ी से

कपड़े की गांठों और घी के डिब्बों के मामले की जांच इस बीच पूरी हो गई है;

(ख) यदि हां, तो उसका ध्यौरा क्या है; और

(ग) यदि नहीं, तो इसमें कितना समय और लगेगा ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : (क) जी हां ।

(ख) चूंकि निरपत्तार किये गये व्यक्तियों को आरोप-पत्र देने के लिए पर्याप्त प्रमाण नहीं मिल सके इसलिए बरौनी की राज्य सरकारी रेलवे पुलिस ने जांच बन्द कर दी और अपनी अन्तिम रिपोर्ट पेश कर दी । लेकिन, रेलवे सुरक्षा दल के कर्मचारियों ने इस चोरी से सम्बन्धित 5000 रुपये की सम्पत्ति बरामद की ।

(ग) सवाल नहीं उठता ।

#### Show Rooms and Trade Centres

2919. Shri S. C. Samanta:  
Shri M. L. Dwivedi:  
Shri Subodh Hansda:  
Shri Bhagwat Jha Azad:  
Shri P. C. Borooah:  
Dr. M. M. Das:

Will the Minister of Commerce be pleased to state:

(a) the number of Government Show-Rooms and trade centres, existing abroad;

(b) how many of them are linked with and supervised by our Embassies;

(c) the expenditure incurred on these during the last five years (year-wise); and

(d) the amount of orders received and supplied to customers through our Embassies?

The Minister of Commerce (Shri Manubhai Shah): (a) Eleven:

(b) Ten.

(c) and (d). Two statements are laid on the Table of the House. [Placed in Library. See No. LT-7501/66].

#### Enquiry office at Bhatinda Railway Station

2920. Shri Yashpal Singh: Will the Minister of Railways be pleased to state:

(a) whether there is an Enquiry Office at Bhatinda Railway Station;

(b) if so, the sanctioned strength of staff for the same and whether no enquiry clerk has permanently been posted there;

(c) whether the staff there are allowed special allowance admissible for Announcers at the Railway Stations; and

(d) if not, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, an office has been set up on a temporary basis.

(b) No staff has so far been sanctioned for the Enquiry Office at Bhatinda but two Ticket Collectors are managing duties.

(c) No.

(d) Special pay is payable to persons who are exclusively employed as Announcers at stations where whole time announcers are justified and not to those who perform part time announcing work only.

#### Third Class Sleeper Coaches

2921. Shri H. C. Linga Reddy:  
Shri P. R. Chakraverti:  
Shrimati Savitri Nigam:  
Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

(a) the number of 3rd class sleeper coaches in use at present on the Indian Railways; and

(b) whether it is proposed to increase their number every year and, if so, to what extent and when?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) The number of third class sleeper coaches in use at present on the Indian Railways is as under:—

B.G.	667
M.G.	370

(b) It is proposed to build 135 additional B.G. third class sleeper coaches during 1967-68. Besides these, provision has been made tentatively for building 555 B.G. and 550 M.G. more third class sleeper coaches during the Fourth Plan Period.

#### Diesel Locomotives

2922. **Shri H. C. Linga Reddy:**  
**Shri P. R. Chakraverti:**  
**Shri Vishwa Nath Pandey:**  
**Shrimati Savitri Nigam:**

Will the Minister of Railways be pleased to state:

(a) the extent to which diesel locomotives have replaced the coal engines on the Indian Railways;

(b) whether the same would be extended in the Fourth Plan period;

(c) if so, to what extent; and

(d) the comparative advantages of such replacements in cost, comfort and speed?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Dieselisation of through goods trains on a few routes was started in 1958 and progressively more and more sections have been so dieselised. With an increase in the diesel locomotive fleet from 171 in 1958 to 727 in 1966, the percentage of net tonne kilometers of freight traffic hauled by these locomotives to the total freight hauled has gone up from 4.2 per cent in 1958-59 to 33 per cent in 1965-66. The diesel locos are primarily intended for hauling through goods services. However, some selected passenger trains as de-

tailed below have also been brought under diesel traction:

1. Howrah—Madras Mails.
2. Southern Express|De-luxe trains between Delhi and Madras.
3. Vrindavan Expresses between Madras and Bangalore.
4. Howrah-Kalka Mails between Howrah and Asansol and between Mughalsarai and Delhi.
5. Frontier Mails between Bombay and Delhi.
6. Howrah—Amritsar Mails.
7. Two pairs of long distance Narrow Gauge passenger trains between Nagpur and Nainpur and between Gondia and Jabalpur.

In addition, some suburban services in Delhi area and all passenger trains on the hill Sections of Kalka-Simla and Neral—Matheran are being hauled by diesel locos.

(b) Yes, Sir.

(c) The progressive dieselisation of Railway traction has been programmed so as to maximise the output from diesel locomotives and keeping in view the availability of funds, indigenous capacity for the manufacture of Rolling Stock and other equipment etc.

(d) Diesel locomotives haul heavier loads at higher average speeds than steam. The use of diesel locomotives thus speeds up movements and increase the throughput generally which in turn increase the line capacity of the route. The cost of a diesel locomotive is, however, much more than of a steam locomotive. The costs of operation depends on various factors such as the characteristics of the section, the traffic density, the composition of the traffic, the cost of fuel and the services on which the locomotives are employed. The comparative costs would thus vary depending on such

factors as obtain on particular sections. However it may be stated that on sections dealing with high densities of traffic, diesel traction besides having operational advantages is generally more economical than steam operation.

**Fertilizer Unit of the Rourkela Steel Plant**

2923. **Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri P. C. Borooah:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Asad:**  
**Dr. M. M. Das:**

Will the Minister of Iron and Steel be pleased to state:

(a) whether there is any prospect of a Naptha Unit coming up soon at the Fertilizer Unit of the Rourkela Steel Plant;

(b) if so, whether global tenders have been invited for the supply of designs and erection of the unit; and

(c) how many firms have submitted their tenders and when the tenders will be opened and a final decision taken in this regard?

The Minister of Iron and Steel (Shri T. N. Singh): (a) to (c). For the Naptha Reforming Unit to be set up at the Fertilizer Unit of the Rourkela Steel Plant, tenders were invited from West German firms, Tenders were received from 3 firms and were opened on 31st March, 1966. The contract for the design, supply, erection, putting into operation and supervision of Civil Engineering works of the Naptha Reforming Unit has since been awarded, on the First August, 1966. The plant is expected to be commissioned by June, 1968.

**Sale of Spurious Aerated Drinks by Railway Contractors on South-Eastern and Eastern Railways**

2924. **Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri Bhagwat Jha Asad:**  
**Shri M. L. Dwivedi:**

**Dr. M. M. Das:**  
**Shri P. C. Borooah:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Railway Vigilance staff detected in October, 1965 some spurious aerated water factory in which the railway contractors of the South Eastern and Eastern Railways were involved;

(b) whether it is also a fact that 11 persons were arrested in this connection; and

(c) whether any enquiry was made and, if so, the result thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) 12 persons were arrested in this connection, but one was discharged.

(c) Investigations were made with the help of the Detective Department of Calcutta Police and in September, 1966 chargesheet was filed against the 11 arrested persons in the Court under Section 120-B/420, 420 I.P.C. The case is *sub judice*.

**Hindustan Machine Tools Ltd.**

2925. **Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri P. C. Borooah:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Asad:**  
**Dr. M. M. Das:**

Will the Minister of Industry be pleased to state:

(a) whether it is a fact that the Hindustan Machine Tools Ltd., are not working up to their full capacity at present;

(b) whether it is also a fact that a large number of machines remain unsold; and

(c) if so, whether their demand in the country has gone down?

The Minister of Industry (Shri D. Sanjivayya): (a) Yes, Sir.

(b) Yes, Sir. As on the 30th September, 1966, 489 machines valued at Rs. 246 lakhs were in stock;

(c) there appears to be no decline in the demand, as such. The real difficulty would appear to be scarcity of rupee finance.

**Export of Heavy Machinery by Heavy Engineering Corporation, Ranchi**

2926. **Shri M. L. Dwivedi:**  
**Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri P. C. Borooh:**  
**Shri Bhagwat Jha Azad:**  
**Dr. M. M. Das:**

Will the Minister of Industry be pleased to state:

(a) whether it is a fact that the Heavy Engineering Corporation has received export orders from Asian and African countries for heavy machinery;

(b) if so, the amount of orders received and the names of countries from which they have been received; and

(c) whether the orders are on deferred payment basis and, if so, whether any agreement has been entered in this regard?

**The Minister of Industry (Shri. D Sanjivayya):** (a) No, Sir.

(b) and (c). Do not arise.

**Khadi and Village Industries Commission**

2927. **Shri M. L. Dwivedi:**  
**Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri P. C. Borooh:**  
**Shri Bhagwat Jha Azad:**  
**Dr. M. M. Das:**

Will the Minister of Commerce be pleased to state:

(a) whether Khadi and Village Industries Commission is paying any interest on loan to Government;

(b) if so, since when it is being paid;

(c) whether the repayment of loan to Government has been deferred; and

(d) if so, to what dates?

**The Minister of Commerce (Shri Manubhai Shah):** (a) and (b). All loans advanced to Khadi & Village Industries Commission carry interest at the normal rate prevailing at the time of sanction. In their turn, the Commission advance moneys to others. All interest received by the Commission during any year are credited to Government account. This has been the practice ever since 1960-61. It does happen that the total amounts realised and credited to Government account fall short of the interest due against loans advanced to the Commission by Government. This difference is made good by Government each year as a direct subsidy to the Commission.

(c) and (d). It has been decided that Government of India should provide the Commission with a 'Working Fund' which would be utilised for the execution of programmes for development of Khadi and Village Industries etc. The amount of 'Working Fund' will be linked to the level of production and sales achieved by the Commission. With this end in view, loans amounting to Rs. 34.05 crores have been renewed up to 30-9-1969 and a further sum of Rs. 9.995 crores has been renewed up to 30-9-1970.

**Das Committee on Handicrafts**

2928. **Shri M. L. Dwivedi:**  
**Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri P. C. Borooh:**  
**Shri Bhagwat Jha Azad:**  
**Dr. M. M. Das:**

Will the Minister of Commerce be pleased to state:

(a) whether the report of Das Committee on Handicrafts has been accepted by Government;

(b) the steps being taken to implement its recommendations; and

(c) whether this involves any financial implications and, if so, to what extent?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). The recommendations of Das Committee for boosting exports are being considered by Government and a decision will be taken as soon as possible.

(c) The financial implications in the implementation of the recommendations of the Das Committee would be about Rs. 10 crores—loans and grants during the 4th Plan period.

#### Khetri Copper Project

2929. Shri Bhagwat Jha Azad:  
Shri Subodh Hansda:  
Shri S. C. Samanta:  
Shri M. L. Dwivedi:  
Dr. M. M. Das:  
Shri P. C. Borooah:

Will the Minister of Mines and Metals be pleased to state:

(a) whether the National Mineral Development Corporation, which is in charge of the Khetri Copper Project in Rajasthan, will also be in-charge of setting up a fertilizer factory attached to the Khetri Copper Project;

(b) if so, the name of the agency entrusted with the preparation of the project;

(c) whether there is any likelihood of starting the fertilizer factory along with the Copper Project to utilise its by-products; and

(d) if not, how long it will take to complete the fertilizer factory?

The Minister of Mines and Metals (Shri S. K. Dey): (a) Yes, Sir.

(b) Negotiated are being held with Fertilizer Corporation of India for entrusting the designing, engineering and installation of the Fertilizer Plant to them.

(c) The Fertilizer Plant is also expected to be commissioned by the end of 1969 alongwith the main Copper Plant.

(d) Does not arise in view of (c) above.

#### Export of Minerals

2931. Shri D. C. Sharma:  
Shri Maheswar Naik:

Will the Minister of Mines and Metals be pleased to state:

(a) whether it is proposed to double the mineral exports by the end of the Fourth Plan period to place them in the third place as foreign exchange earner;

(b) if so, the steps being taken to increase the production; and

(c) how long the available mineral resources will last at the present rate of exploitation both for internal consumption and export purposes?

The Minister of Mines and Metals (Shri S. K. Dey): (a) Yes, Sir.

(b) Various steps have been taken by the Government, from time to time, to step up production and increase the exports of minerals, such as provision of new Railway lines, improvement in transport facilities by road, extension of facilities at the Ports, canalisation of exports of iron ore and manganese ore through the Minerals and Metals Trading Corporation of India Ltd., etc.

(c) In the case of important minerals like iron ore, manganese ore, mica, etc., the country has sufficient reserves to meet the both internal and external demands.

#### किसानों का हटाय़ा जाना

2932. श्री हुकम चन्द कछवाय :

श्री बड़े :

श्री विष्णाम प्रसाद :

क्या रेलवे मंत्री 5 अगस्त, 1966 को

तारांकित प्रश्न संख्या 295 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को गोरखपुर में कोलार गांव के निकट फिशप्लेटों और बोल्डों के हटाये जाने के सम्बन्ध में गिरफ्तार किये गये व्यक्तियों की पुलिस द्वारा की गई जांच की रिपोर्ट प्राप्त हो गई है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो इस सम्बन्ध में और कितना समय लगने की सम्भावना है ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : (क) जी हां ।

(ख) राज्य सरकार रेलवे पुलिस, मऊ जंक्शन ने 3 अभियुक्तों को गिरफ्तार किया था, परन्तु पर्याप्त सबूत न होने के कारण उनके विरुद्ध न्यायालय में मुकद्दमा नहीं चलाया जा सका । इस मामले में पुलिस ने जांच करना बन्द कर दिया है और मजिस्ट्रेट को अन्तिम रिपोर्ट दे दी है ।

(ग) सवाल नहीं उठता ।

बेलाडिल्ला में इस्पात कारखाना

2933. श्री बड़े :

श्री हुकम चन्द कछराय :

श्री विश्वाम प्रसाद :

क्या लोहा और इस्पात मंत्री 5 अगस्त, 1966 के अतारांकित प्रश्न संख्या 1415 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने बेलाडिल्ला में सरकारी क्षेत्र में एक लोहा और इस्पात कारखाना स्थापित करने का निर्णय किया है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो निर्णय करने में और कितना समय लगने की सम्भावना है ?

लोहा और इस्पात मंत्री (श्री चि ना० सिंह) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) इस्पात कारखाना लगाने के लिए स्थल-निर्धारण के बारे में निर्णय करने से पहले सरकार को साधनों की उपलब्धि और विभिन्न स्थलों के तुलनात्मक लाभों जैसी कई बातों पर विचार करना होता है । इस समय यह कहना मुश्किल है कि निर्णय कब किया जायेगा ।

पुस्तकालय के लिए हिन्दी पुस्तकें

2934. श्री विश्वाम प्रसाद : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय के पुस्तकालय के लिये हिन्दी की उन पुस्तकों को प्राप्त करने के लिये क्या व्यवस्था की गई है, जिनकी सूची भारतीय राष्ट्रीय ग्रन्थसूची में छपी गई है; और

(ख) गत छः महीनों में इस सूची के आधार पर हिन्दी की कितनी पुस्तकें पुस्तकालय में आई हैं ?

वाणिज्य मंत्री (श्री मनुभाई शाह) :

(क) वाणिज्य मंत्रालय के अधीन कोई पुस्तकालय नहीं है !

(ख) प्रश्न ही नहीं उठता ।

हिन्दी में कार्यालय आवेश

2935. श्री विश्वाम प्रसाद : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय तथा उससे सम्बद्ध और अधीनस्थ कार्यालयों ने 1 जनवरी, 1966 से 31 अगस्त, 1966 तक तीसरी और चौथी श्रेणी के कर्मचारियों की नियुक्ति, छुट्टी, बतन तथा भत्तों के बारे में कुल कितने



कार्यालय आदेश तथा जापन जारी किये;  
और

(ख) उनमें से कितने आदेश व जापन हिन्दी में अथवा हिन्दी अनुवाद के साथ जारी किये गये तथा अन्य मामलों में से ऐसी व्यवस्था न की जाने के क्या कारण हैं ?

वाणिज्य मन्त्री (श्री मनुभाई शाहा) :

(क) और (ख). जानकारी एकत्र की जा रही है और सभा-पटल पर रख दी जायेगी ।

वाणिज्य मंत्रालय द्वारा प्रकाशित प्रकाशन

2936. श्री विश्राम प्रसाद : क्या वाणिज्य मंत्री यह बतलाने की कृपा करेंगे कि :

(क) उनके मंत्रालय तथा उससे सम्बद्ध और अधीनस्थ कार्यालयों द्वारा 1965-66 में और अप्रैल, 1966 से अगस्त, 1966 तक कितनी पुस्तक प्रकाशित की गई तथा उन प्रकाशनों की क्या संख्या है जिनका हिन्दी संस्करण निकाला गया ;

(ख) सभी प्रकाशनों के हिन्दी संस्करण न निकालने के क्या कारण हैं ; और

(ग) क्या भविष्य में इन सभी प्रकाशनों के अंग्रेजी तथा हिन्दी संस्करण साथ साथ प्रकाशित करने के लिये प्रबन्ध किये जा रहे हैं ?

वाणिज्य मन्त्री (श्री मनु भाइशाह) : (क) वर्ष 1965-66 में और अप्रैल, से अगस्त 1966 की अवधि में इस मंत्रालय तथा उससे सम्बद्ध और अधीनस्थ कार्यालयों द्वारा अंग्रेजी में प्रकाशित किये गये प्रकाशनों की संख्या क्रमशः 364 तथा 113 थी । 1965-66 में तो प्रकाशन हिन्दी में निकाले गये थे । 1965-1966 में और अप्रैल से अगस्त, 1966 की अवधि में प्रकाशित किये गये प्रकाशनों के नामों को दर्शाने वाली दो सूचियाँ (अंग्रेजी में) सभा पटल पर रखी जाती हैं । [पुस्तकालय में रखी गई, देखिये संख्या LT-7502/66 :2346(Ai) LS-4.

(ख) और (ग). क्यों कि इस मंत्रालय द्वारा प्रकाशित अधिकांश प्रकाशन विदेशी प्रचार के लिये होते हैं, इन्ही लिये क नहीं समझा गया कि प्रत्येक का हिन्दी संस्करण निकाला जाये । जहाँ तक कहीं आवश्यक समझा जाता है, प्रकाशनों के हिन्दी संस्करण, उनकी मांग तथा उपयोगिता को देखते हुए, निकाले जाते हैं ।

हिन्दी में फार्म (प्रपत्र)

2937. श्री विश्राम प्रसाद : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय में प्रयोग किये जाने वाले कितने फार्मों (प्रपत्रों) का अब तक हिन्दी में अनुवाद किया जा चुका है ; और

(ख) उनमें से कितने फार्म (प्रपत्र) हिन्दी में अथवा अंग्रेजी-हिन्दी द्विभाषी संस्करण के रूप में छापे गये हैं तथा शेष फार्मों (प्रपत्रों) को कब तक इस रूप में छाप दिया जायेगा ?

वाणिज्य मन्त्री (श्री मनुभाई शाहा) :

(क) और (ख) : मंत्रालय में मानक फार्मों का प्रयोग हो रहा है, जिनमें से इस समय 18 फार्म हिन्दी तथा अंग्रेजी दोनों में द्विभाषिक रूप में छपे हुए हैं । शेष मानक फार्म श्री द्विभाषिक रूप में, यथाशीघ्र उपलब्ध हो जाने पर प्रयोग में लाये जायेंगे

#### Production of Cloth

2938. Shri Maheswar Naik: Will the Minister of Commerce be pleased to state:

(a) the total production of cotton cloth in the country during 1966 so far;

(b) the quantum set apart for export and the export earning therefrom; and

(c) the *per capita* availability as at present for domestic consumption and how long it will take to raise it to the full *per capita* requirement?

**The Minister of Commerce (Shri Manubhai Shah):** (a) Total production of cotton cloth during January to October, 1966, is estimated at 6105 million metres.

(b) During January to August, 1966, the cotton textile mills produced 307 million metres of cloth for export. Out of this, 305 million metres have been actually delivered by the mills. Export earnings from mill cloth and manufactures comprising apparel, etc., upto the end of August, 1966, is estimated at Rs. 3413.5 lakhs and from cotton handloom cloth and manufactures at Rs. 391.3 lakhs and 58.86 lakhs, respectively upto end of July, 1966.

(c) The *per capita* availability during 1965 was 14.58 metres of cotton cloth. In the Fourth Plan, the target of cloth production proposed has been based on a *per capita* availability of the order of 16.90metres.

#### Geological Survey in Orissa

2939. Shri Maheswar Naik: Will the

Minister of Mines and Metals be pleased to state the areas in Orissa which have now been brought under survey programmes of the Geological Survey of India and those which have already been brought under exploitation?

**The Minister of Mines and Metals (Shri S. K. Dey):** A general geological and mineral reconnaissance survey of Orissa has been practically completed. A resurvey of the State on 1 inch = 1 miles scale and an intensified programme of exploration of minerals are in progress. Large-scale mapping has also been carried out in connection with the investigation for coal in Talcher coalfield and Ib river coal-field; bauxite in Kalahandi; graphite in Sambalpur and chromite in Dhenkanal and Cuttack; iron ores in Keonjhar-Sundergarh districts.

It is understood from the Government of Orissa that mining leases in respect of a total area of approximately 286 sq. miles have been granted for exploitation of mineral deposits to different parties in the following districts:—

District	Mineral under lease
1 Bolangir .	Graphite, Manganese.
2 Sambalpur	Fireclay, Graphite, Redoxide, Iron, Kyanite, Chinaclay, Fireclay, Corundum, Manganese.
3 Keonjhar	Iron, Manganese, Chromite, Kyanite, Siliminite, Quartzite, Silica, Chinaclay.
4 Puri .	Whiteclay.
5 Kalahandi	Graphite, Manganese, Iron.
6 Koraput .	Manganese, Graphite, Mica, Limestone, Dolomite.
7 Cuttack	Chromite, Manganese, Iron, Fireclay.
8 Dhenkanal	Kyanite, Chromite, Quartz.
9 Phulbani	Graphite.
10 Sundergarh	Limestone, Dolomite, Manganese, Asbestos, Kaolin, Quartz, Barytes, Iron, Chinaclay, Quartzite, Fireclay, Soapstone, Galena.

### Production of Galvanized Corrugated Sheets

**2940. Shri Maheswar Nalk:** Will the Minister of Iron and Steel be pleased to state:

(a) whether after the relaxation of restriction on the import of zinc for galvanizing corrugated sheets, Government have allowed from April last limited production of these sheets;

(b) if so, how far the production has improved; and

(c) to what extent the needs of genuine consumers have so far been met and the steps being taken to meet the deficit?

**The Minister of Iron and Steel (Shri T. N. Singh):** (a) to (c). In 1965-66, owing to shortage of foreign exchange for the import of zinc, the production of galvanised sheets was considerably reduced. The production of galvanised sheets was allowed subject to availability of zinc. The production has improved to some extent after import liberalisation. The needs of the genuine consumers are met to the extent possible

within the available supplies. Many of the consumers have switched over to the use of black corrugated sheets painted with protective coating.

### Hire Purchase Scheme

**2941. Shri Sivamurthi Swamy:** Will the Minister of Industry be pleased to state the extent of success achieved as a result of the application of hire purchase scheme in some of the industries?

**The Minister of Industry (Shri D. Sanjivayya):** Under the Hire Purchase Scheme of the National Small Industries Corporation Limited, machinery is supplied to small scale industrial units including small-scale ancillary units. Upto the end of October, 1966, machinery valued at about Rs. 26.0 crores had been supplied by the Corporation to about 6,000 units. An industry-wise analysis was made for the period ending December, 1965 and the analysis shows the industries which were set up as a result of the assistance as follows:—

S. No. & Name of Industry	Number of units	Hire Purchase Value
		Rs.
1 Agricultural Impilments	75	10,34,525
2 Auto Servicing	284	75,58,622
3 Building Materials	136	45,40,703
4 Ceramics	18	12,84,603
5 Chemicals	171	84,50,633
6 Containers	55	21,09,185
7 Electrical Goods	215	1,15,31,651
8 Food Products	151	43,35,982
9 Foundry	149	68,20,988
10 Leather	46	12,18,169
11 Light Enginerering	2,355	11,13,69,574
12 Metal Ware	106	57,13,700

S. No. & Name of Industry	Number of units	Hire Purchase Value
13 Miscellaneous	497	1,79,78,211
14 Plastic Conversion.	183	1,18,99,966
15 Printing and Binding	362	90,22,892
16 Rubber Based Industry	118	58,87,869
17 Scientific Goods	117	47,53,049
18 Stationery	154	87,84,895
19 Textiles	128	33,17,944
20 Timber Based Industry	537	79,32,123
21 Wearing Apparel	132	26,37,803
TOTAL	5,989	23,81,83,087

#### Detention of Bombay-Howrah Mail

**2942. Shri Vishwa Nath Pandey:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the 8 Up Bombay-Howrah Mail was detained at Jabalpur Railway Station for more than 2½ hours on the 29th September, 1966 as a precautionary measure following a news that some boys near Kashpura Railway Station were sabotaging a track; and

(b) if so, the details thereof?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhas Singh):** (a) and (b) Yes. On 29-9-66, before arrival of 8 Up Howrah-Bombay Mail, the District Magistrate Jabalpur, received source information that some students had proceeded towards Kachpura and it was suspected that they might tamper with the railway track. On receipt of the information immediate arrangements were made to check the track between Bherughat and Madan Mahal by sending the light engine. The track was certified as safe and the 8 Up Mail which had arrived late at 19.07 hours at Jabalpur was allowed to start at 22.00 hours with instruc-

tions for cautious driving. Permanent Way Inspector and State Government Railway Police accompanied the train. No case has been registered nor any arrest has been made in this connection.

#### Export of Thermos Flasks

**2943. Shri Vishwa Nath Pandey:**  
**Shri Ram Harkh Yadav:**

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the State Trading Corporation has entered into an agreement with the Soviet Government for the export of thermos-flasks besides some spare refills; and

(b) if so, the main features of the agreement?

**The Minister of Commerce (Shri Manubhai Shah):** (a) and (b). The State Trading Corporation signed a contact in October, 1966 with V/O Rezeexport, Moscow for the supply of Vacuum Flasks. The contract provides for the supply of 50,000 pieces of Vacuum Flasks in half litre capacity and 25,000 pieces in one litre capacity. In addition 17,000 pieces of spare glass refills in ½ litre and 8,000

pieces of rennis in one litre capacity will also be supplied. The total value of the contract is Rs. 5.70 lakhs and the whole quantity is to be shipped by the middle of December, 1966.

**Promotion to Class II Service in the Mechanical and Electrical Deptts. of the Indian Railways**

**2944. Shri Sivamurthi Swamy:** Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 2815 on the 19th August, 1966 and state the specified percentage of promotees from Class III to Class II posts in the Mechanical and Electrical Departments of the Indian Railways, Zone-wise?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** There is no specified percentage of promotees from Class III to Class II posts in the Mechanical and Electrical Departments on the Indian Railways. All Class II posts in these Departments are filled by eligible candidates holding Class III posts on the basis of selection by the Departmental Selection Boards.

**Trainee Journeymen**

**2945. Shri Sivamurthi Swamy:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Trainee Journeymen selected in 1954, 1955 and 1956 by the Northern Railway have been declared senior to ex-Apprentice Mechanics 1951 (EIR), 1954 and 1957 though Apprentice Mechanics have completed their apprenticeship earlier than these Journeymen;

(b) if so, the reasons therefor; and

(c) the reason for adjusting the seniority of trainee Journeymen during the training period while Apprentice Mechanics have been given the seniority after completion of apprenticeship?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) There is no case where

Apprentice Mechanics have, after completion of their training, been placed junior to Journeymen overlooking the policy of fixing their relative seniority based on the date of successful completion of Apprenticeship in the case of the former, and the date of joining the working posts in the case of the latter.

(b) and (c) Do not arise.

**कोटा और गंगापुर में निर्माण-परीक्षक द्वारा काम पर लगाये गये मजदूर**

**2946. श्री श्रींकार लाल बेरवा :  
श्री श्रींकार सिंह :**

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कोटा और गंगापुर में निर्माण-परीक्षक द्वारा काम पर लगाये गये मजदूरों को जो 75 पैसे और मिलने चाहिये थे, उनका भुगतान कुछ व्यक्तियों को कर देने के बाद बन्द कर दिया गया है ;

(ख) क्या यह भी सच है कि यह राशि मकान बनाने वाले मजदूरों को दी जानी चाहिये थी ;

(ग) यदि हां, तो उन्हें यह राशि न देने के क्या कारण हैं ;

(घ) क्या यह भी सच है कि कोटा स्थित सतकंठा विभाग ने इस मामले की जांच की थी और 1956-57 में प्रस्तुत किये गये अपने प्रतिवेदन में कहा था कि जो कुछ किया गया था वह सब गलत काम था ; और

(ङ) यदि हां, तो इस प्रतिवेदन के सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

रेलवे मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह) : (क) जैसा कि 29-7-1966 के प्रतारकित प्रश्न संख्या 737 के उत्तर में बताया जा चुका है, निर्माण कार्य निरीक्षक, कोटा के अधीन काम करने वाले

79 नैमित्तिक मजदूरों को, जिन्हें 1-4-1952 से 31-8-1954 तक 1 रु0 50 पैसे प्रति दिन की दर से मजदूरी दी गयी थी, उपबलब्ध सम्बन्धित अभिलेखों के आधार पर, उक्त अवधि के लिये 75 पैसे प्रति दिन की दर से बकाया रकम की अदायगी की गयी थी। जहाँ तक गंगापुर सिटी के निर्माण कार्य निरीक्षक के अधीन लगाये गये मजदूरों का सम्बन्ध है, इस बात की जाँच नहीं की जा सकी कि वे मजदूरों का अन्तर पाने के पात्र थे या हीन क्योंकि सम्बन्धित अभिलेख उपलब्ध नहीं थे जिनसे यह पता लगता कि क्या इस प्रकार के कुछ मजदूर अनुसूचित कामों पर लगाये गये थे।

(ख) "मकान बनाने वाले मजदूर" नाम से नैमित्तिक मजदूरों की कोई कोटि नहीं है।

(ग) सवाल नहीं उठता।

(घ) जी नहीं।

(ङ) सवाल नहीं उठता।

गेहूँ के चोकर का निर्यात

2947. श्री मोहन स्वरूप : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राज्य व्यापार निगम ने गेहूँ के चोकर का निर्यात करने का निर्णय किया है;

(ख) यदि हाँ, तो इसकी कितनी मात्रा का निर्यात किया जायेगा; और

(ग) इससे कितनी विदेशी मुद्रा प्राप्त होने की आशा है ?

वाणिज्य मंत्री (श्री मनुभाई शाह) :

(क) जी, हाँ।

(ख) 10,000 मेट्रिक टन।

(ग) 43.95 लाख रुपये, लागत मीमांसा सहित अथवा 2,16,225 पौंड (लगभग)

अवमूल्यन से पूर्व की अवधि में हुए निर्यात का मूल्य परिवर्तन की पुरानी दरों से और अवमूल्यन के बाद की अवधि में किये गये निर्यात का मूल्य परिवर्तन की नई दरों से परिवर्तित किया गया।

#### Overloading on Western Railway

2948. **Shri U. M. Trivedi:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Chief Commercial Superintendent of Western Railway ordered overloading beyond the maximum axle load of wagons and the Chief Operating Superintendent of the same Railway did not agree to that proposal;

(b) whether such over-loading was carried out; if so, to what extent and with what financial benefit to the Railways;

(c) whether debits have been raised against the Western Railway Commercial Clerks for having committed the breach of this provision; and

(d) the amount of such debits and how much has been realized up-to-date?

**The Minister of State in the Ministry of Railways (Dr. Ram Subbag Singh):** (a) In July, 1964, the Commercial Department of the Western Railway, in consultation with the engineering Department, issued orders authorising loading of wagons beyond the marked carrying capacity. There is no question of another department disagreeing with those instructions.

(b) Overloading was permitted and carried out to the extent of 2 tonnes on B. G. and 1 tonne on M.G. However, on certain M.G. sections where axle load restrictions were in force, presumably due to a misunderstanding of the instructions, the staff did

not permit overloading of wagons. The position has since been clarified and the instructions are correctly being followed. No separate statistics to assess the financial benefit to the Railways on account of overloading are maintained.

(c) Yes.

(b) Debits totalling Rs. 2,34,113.30P have been raised. Staff have disputed the debits and the question of enforcing them is under examination.

#### Alloy Steel Plant, Durgapur

2949. **Shri D. C. Sharma:** Will the Minister of Iron and Steel be pleased to state:

(a) whether there have been some allegations of mismanagement against Alloy Steel Plant, Durgapur; and

(b) if so, the action taken in the matter?

**The Minister of Iron and Steel (Shri T. N. Singh):** (a) No, Sir.

(b) Does not arise.

#### Automobile Tyres

2950. **Shri D. C. Sharma:** Will the Minister of Industry be pleased to state:

(a) the steps taken for the distribution of automobile tyres in the country; and

(b) the present position regarding the availability of tyres?

**The Minister of Industry (Shri D. Sanjivayya):** (a) and (b). The production of automobile tyres is on the increase. There is no complaint regarding any shortage or non-availability of tyres. As such no steps have been taken to control the distribution of automobile tyres in the country.

#### Manufacture of Equipment for Oil Refinery

2952. **Shri D. C. Sharma:** Will the Minister of Industry be pleased to

refer to the reply given to Starred Question No. 440 on the 12th August, 1966 and state:

(a) the progress made in the examination of the technical report regarding the establishment of a project for the manufacture of equipment for oil refinery; and

(b) the stage at which the matter stands at present?

**The Minister of Industry (Shri D. Sanjivayya):** (a) and (b). The technical report received from the Rumanians has since been examined and a decision taken to establish the project. Government are presently examining the availability of the resources needed for implementing the project before taking further steps.

#### Prashanna Datta Kajora Colliery

2953 **Shri Mohammad Elias:** Will the Minister of Mines and Metals be pleased to state:

(a) whether Government have received any representation from Collieries Mazdoor Sabha, Asansol regarding the sale and change of ownership of the Prashanna Datta Kajora Collieries; and

(b) if so, the details thereof?

**The Minister of Mines and Metals (Shri S. K. Dey):** (a) No, Sir.

(b) Does not arise.

#### Mural Painting on the Walls of Baroda House, New Delhi

2954. **Shri Vishram Prasad:**  
**Shri Dhuleshwar Meena:**  
**Shri Daljit Singh:**  
**Shri C. M. Kedaria:**  
**Shri Ramapathi Rao:**  
**Shri Rajdeo Singh:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that his Ministry has imposed stringent curbs on expenditure as a measure of economy;

(b) if so, the reasons for spending Rs. 50,000 on an unproductive and unremunerative work like mural painting on the walls of Baroda House, New Delhi;

(c) the action proposed to be taken to put an end to such a wasteful expenditure; and

(d) the expenditure incurred on the occasion of the unveiling of this mural?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):**

(a) Yes. It has already been decided to restrict to the maximum extent possible expenditure of capital as well as revenue, and necessary instructions have already been circulated to all the Railway Administrations.

(b) The expenditure of Rs. 50,000 on mural decoration in Baroda House was on a commitment which was entered into long before special economy measures were contemplated.

(c) As long as the difficult economic situation continues, there will be no new commitments for such works of art; and

(d) A modest sum of Rs. 400/- was spent on the occasion of unveiling this mural by the Vice President of India on the 28th of September, 1966.

**चक्रधरपुर रेलवे स्टेशन के सुपरिन्टेन्डेन्ट के विरुद्ध आरोप**

2955. श्री बड़े :

श्री हुकम चन्द कछवाय :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 11 सितम्बर, 1966 के 'रांची एक्सप्रेस' में प्रकाशित समाचार के अनुसार दक्षिण-पूर्व रेलवे के चक्रधरपुर कार्यालय में एक सुपरिन्टेन्डेन्ट पिछले 30 वर्षों से कर्मचारियों के साथ बलापात तथा जातिगत भेदभाव कर रहा है;

(ख) क्या चौबासा में बायलर इन्स-पेक्टर भी कर्मचारियों के साथ इसी प्रकार का दुर्व्यवहार कर रहा है;

(ग) क्या यह भी सच है कि बिहार के विधायकों तथा अन्य बहुत से लोगों ने शिकायतें की हैं कि इन अधिकारियों का स्थानान्तरण किया जाये किन्तु रेलवे बोर्ड ने इस सम्बन्ध में कोई कार्यवाही नहीं की है; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

रेलवे मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह) : (क) जी नहीं ।

(ख) जी नहीं । चौबासा में कोई बायलर निरीक्षक नहीं है ।

(ग) बिहार विधान सभा के सदस्य श्री आर० पी० सरंगी ने चक्रधरपुर के बायलर निरीक्षक श्री गोपाल कृष्ण और चक्रधरपुर मंडल कामिक अधिकारी के कार्यालय के कार्यालय अधीक्षक श्री ए० जे० स्वामी के विरुद्ध कुछ शिकायतें की थीं । इन शिकायतों की जांच की गयी और यह मालूम हुआ कि शिकायतें निराधार थीं । लेकिन श्री गोपाल कृष्ण को प्रशासनिक सुविधा की दृष्टि से 28-10-1966 को टाटानगर के लिये स्थानान्तरित कर दिया गया । श्री स्वामी को भ्रात्रा मंडल में स्थानान्तरित करने के आदेश भी दिये गये थे, परन्तु प्रशासनिक दृष्टि से इन आदेशों को आस्थगित रखा गया है ।

(घ) ऊपर भाग (ग) में दिये गये उत्तर को देखते हुए, सवाल नहीं उठता ।

**Law Graduates in Railway Ministry**

2956. Shri Priya Gupta: Will the Minister of Railways be pleased to state:

(a) the total number of Railway-men in Law Section of his Ministry including the Zonal Railways in Gazetted and Non-Gazetted cadre who are Law Graduates; and

(b) whether they have represented that they should be treated at par



with Doctors (Medical Graduates) by either giving them non-practising allowance or permitting them to give their counsels to private parties in respect of legal advice?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh)** (a) 281.

(b) No.

**Through Passenger Train from Katihar to Gauhati**

**2957. Shri Priya Gupta:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there is no through passenger and parcel train from Katihar to Gauhati, thus affecting very badly the perishable traffic from Bihar to North Bengal and Assam; and

(b) whether with the construction of the Broad Gauge line upto Assam "path" will be available for re-introducing through passenger/parcel trains between Katihar and Gauhati?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) While no direct passenger train stopping at all stations is available between Katihar and Gauhati, a through Parcel Express service is available between these points in Nos. 901 Up|902 Dn. Parcel Expresses besides two pairs of through Mail trains and two other pairs of connected trains. Perishable traffic offering between stations in Bihar and North Bengal|Assam is adequately catered to by these services.

(b) Despite the introduction of B.G. services upto New Bongaigaon/Jogighopa, line capacity is not at present available for introduction of an additional through passenger/parcel train between Katihar and Gauhati without adversely affecting the movement of essential goods traffic.

**Export of Railway Wagons to East European Countries**

**2159. Shri P. C. Borooah:  
Shri Yashpal Singh:**

Will the Minister of Commerce be pleased to state:

(a) whether there is a proposal to set up an assembly unit in Yugoslavia for railway-wagons which are manufactured in India;

(b) if so, the steps taken so far in that direction; and

(c) the present export of railway wagons to the East European countries and how far the prospects of such export will increase with the setting up of this assembly unit?

**The Minister of Commerce (Shri Manubhai Shah):** (a) to (c) The State Trading Corporation has entered into an agreement with Messrs. NIKEX of Hungary for the supply of Railway Wagons to that country and in implementation of this agreement the wagons will be exported in semi-knocked-down condition to Yugoslavia where they will be assembled before delivery to the Hungarians. For this purpose, the S. T. C. have made arrangements with one of the wagon manufacturing workshops in Yugoslavia for the assembly of wagons.

Efforts are being continued to secure orders from other East European Countries. The prospects will increase once Indian wagons start running on European railway lines and their quality is found competitive.

**Black-listed Firms**

**2960. Shri Indrajit Gupta:** will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 1878 on the 18th November, 1966 and state:

(a) when the decision in regard to the action to be taken against firms "black-listed" by Government is likely to be announced; and

(b) whether in the intervening period, any legal penalties and sanctions will be imposed on already "black-listed" firms?

The Minister of Industry (Shri D. Sanjivayya): (a) and (b). The question as to how the existing laws could be strengthened and their scope widened to enable Government to take more effective action against firms guilty of malpractices is still under examination of the Government. In the meantime action against such firms is taken in accordance with the powers available under the existing laws.

#### Sheds on Platforms on the Rupa-Nangal Dam Section

2961. Shri Daljit Singh: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a decision had been taken to provide sheds on platforms at Nangal Dam, Anand Pur Sahib and Rupa stations, and for which orders had been placed with the workshops; and

(b) if so, the time it will take to complete the construction of sheds on these platforms?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh) (a) and (b). Yes. The steel structure for provision of sheds on platforms at Nangal Dam and Anand Pur Sahib are under fabrication and the provision of sheds at these stations is likely to be completed by April, 1967. At present there is no proposal to provide shed over platform at Rupa.

#### H. M. T. Unit in Rupa District

2962. Shri Daljit Singh: Will the Minister of Industry be pleased to state:

(a) whether Government propose to set up a unit of the Hindustan Machine Tools in Rupa District, Punjab; and

(b) if so, the details thereof?

The Minister of Industry (Shri D. Sanjivayya): (a) No, Sir.

(b) Does not arise.

रूरेकेला इस्पात कारखाने को कच्चे लोहा तथा मंगनीज अयस्क की सप्लाई

2963. श्री मधु लिमये :

श्री किसान पटनायक :

क्या लोहा और इस्पात मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उड़ीसा के भूतपूर्व मुख्य मंत्री की एक फर्म को रूरेकेला इस्पात कारखाने का कच्चे लोहा तथा मंगनीज अयस्क की सप्लाई करने का ठेका दिये जाने के मामले की जांच की गई है ;

(ख) क्या सरकारने घातु तथा खनिज निगम को यह ठेका न दिये जाने के कारणों की भी जांच की है ; और

(ग) यदि हां, तो उसका क्या परिणाम निकला है ?

लोहा और इस्पात मंत्री (श्री त्रि० ना० सिंह) : (क) से (ग). मामले की जांच की गई है। चूंकि सरकारी उपक्रम समिति इस मामले की जांच कर रही है अतः सरकार के लिये यह उचित न होगा कि समिति द्वारा निष्कर्षों पर पहुंचने से पूर्व सरकार अपने विचार प्रकट करे जिससे समिति द्वारा की जाने वाली जांच पर कोई प्रतिकूल प्रभाव पड़े।

#### Broad Gauge Line to Kathgodam

2964. Shri K. C. Pant: Will the Minister of Railways be pleased to state:

(a) the mileage of new broad gauge lines to be laid during the Fourth Plan in Uttar Pradesh;

(b) whether it is a fact that a decision to lay a broad gauge line from Bareilly/Rampur to Kathgodam was taken sometime back which was later postponed;

(c) if so, the reasons therefor; and

(d) the time by which a broad gauge line will be laid in that region

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):** (a) Proposals of new lines to be taken up in the Fourth Five Year Plan have not yet been finalised.

(b) to (d). No decision on construction of a broad gauge line from Bareilly or Rampur to Kathgodam was taken in the past. Only Reconnaissance Engineering and Traffic surveys for a broad gauge line from Rampur to Haldwani (near Kathgodam)—57 miles/92 KMs—were carried out in 1956-57. The line was then estimated to cost Rs. 2.84 crores, and was found to be unremunerative. It was, therefore, not included in the Third Five Year Plan. As construction of a broad gauge line to Kathgodam cannot be justified on traffic or financial grounds at present, there is no prospect of this proposal being taken up for consideration even in the Fourth Five Year Plan.

**Wool Industry in hill Regions of U.P.**

**2965. Shri K. C. Pant:** Will the Minister of Commerce be pleased to state:

(a) whether a demand has been made from the hill region of U.P. to start wool industry in that region;

(b) if so, whether Government are considering their demand; and

(c) if not, whether Government propose to encourage wool industry in that region which greatly suffered on account of dislocation in trade following the Chinese invasion of 1962?

**The Minister of Commerce (Shri Manubhai Shah):** (a) No, Sir.

(b) Does not arise.

(c) A programme for fine wool production in suitable hill areas, including those in U. P., has been formulated; under this, it is proposed to import ewes and rams of fine wool sheep

for multiplication and extensive cross-breeding purposes in the rural flocks.

**Looting of Passengers near Charkhari Road Station**

**2966. Shri Vishwa Nath Pandey: Shri Klndar Lal:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that two first class passengers were robbed at pistol point near Charkhari Road Railway Station of the Central Railway in the Manikpur-Jhansi fast passenger train on the 26/27th October, 1966 night; and

(b) if so, the reaction of Government thereto?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh)** (a) Yes, but the incident took place at about 02.15 hours on 19th October, 1966.

(b) **State Government Railway Police, Banda** have registered a case on crime No. 45/66 under section 392 I. P. C. which is under investigation.

**फिश प्लेटों का हटाया जाना**

**2967. श्री किन्दर लाल :**

**श्री विद्वध नाथ पाण्डेय :**

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अक्टूबर, 1966 को चुरा तथा सीनपुर के बीच रेल यातायात सुवह के 10 बजे तक बन्द रहा क्योंकि उम दिन सुवह के 6 बजे नयागांव तथा परमानन्दपुर स्टेशनों के बीच एक स्थान पर कुछ फिश प्लेटें निकली हुई पाई गई और कुछ काबले गुम पाये गये; और

(ख) यदि हाँ तो, इस बारे में सरकार की क्या प्रतिक्रिया है ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह): (क) सही स्थिति यह है कि हपरा और सोनपुर स्टेशनों के बीच दो घटनाएँ हुई थीं जिसमें फिश प्लेटे और काबले गायब पाये गये। पहली घटना का पता 5-10-66 के 09.35 बजे और दूसरी का 20-10-66 को 06.29 बजे चला। पहली घटना के कारण किसी गाड़ी को रुकना नहीं पड़ा। लेकिन दूसरी घटना के कारण तीन गाड़ियों को क्रमशः एक घंटा 20 मिनट, एक घंटा 17 मिनट और 53 मिनट रुकना पड़ा। उसी दिन 20-10-11 को 10.30 बजे दोहरी लाइन पर गाड़ियों का आना-जाना शुरू हो गया।

(ख) सोनपुर की राज्य मरकारी रेलवे पुलिस ने दोनों मामले भारतीय रेल अधिनियम की धारा 126 के अधीन दर्ज कर लिये हैं और उनकी अभी जांच की जा रही है सहायक रेलवे अधिकारियों द्वारा संयुक्त जांच की गई है और उस परिणाम की प्रतिक्षा की जा रही है। नयागांव और परमानंदपुर के बीच पटरी पर गश्त लगाने का काम तेज कर दिया गया है।

**कायनकुलम से एरणाकुलम तक बड़ी लाइन**

2968. श्री शिफरे :

श्री श्रींकार लाल बेरवा :

श्री हुकम चन्द कछवाय :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि एरणा-कुलम के उन निवासियों को, जो मछली तथा रस्सियों के व्यापार से अपनी जीविका चलाते हैं, यातायात की सुविधाओं के अभाव के कारण बहुत कठिनाई अनुभव हो रही है तथा वे अपने व्यापार को बढ़ाने एवं अपने जीवन स्तर को ऊंचा उठाने में असमर्थ हैं;

(ख) क्या यह भी सच है कि केरल में कायनकुलम तथा एरणाकुलम के बीच केवल मीटर गेज लाइने ही बिछी हुई हैं;

(ग) यदि हाँ, तो वहाँ बड़ी लाइन बिछाने के लिये सरकार ने क्या कार्यवाही की है; और

(घ) यदि नहीं, तो इस के क्या कारण हैं?

रेलवे मंत्रालय में उपमंत्री (श्री शाम नाथ): (क) और (ख). यद्यपि इस क्षेत्र के बहुत से लोग मछली और रस्सी के व्यापार से अपनी जीविका चलाते हैं, फिर भी यह कहना सही नहीं है कि परिवहन की सुविधाओं के अभाव के कारण उनके व्यापार पर बुरा असर पड़ा है। इस क्षेत्र में न केवल मीटर लाइन की रेल गाड़ियों की अच्छी सुविधा है बल्कि सड़क और जलमार्ग की सुविधाएँ भी उपलब्ध हैं, जो इस क्षेत्र की परिवहन संबंधी आवश्यकताओं को पूरा करने के लिये पर्याप्त हैं।

(ग) और (घ): कोल्लम-एरणाकुलम खंड पर यातायात का घनत्व प्रतिमार्ग किलोमीटर प्रति दिन 1075 शुद्ध मीटरिक टन किलोमीटर है, जो मीटर लाइन पर अन्यत्र उपलब्ध अधिकतम घनत्व अर्थात् 7300 से बहुत कम है। लाइन क्षमता और यातायात की संभावनाओं की जांच पड़ताल से पता चला है कि वर्तमान मीटर लाइन पर पर्याप्त क्षमता उपलब्ध है। जब और जैसी जरूरत होगी, लाइन-क्षमता के छोटे-मोटे निर्माण-कार्यों के द्वारा और डीजल इंजन से गाड़ियां चला कर इसकी क्षमता को और अधिक बढ़ाया जा सकता है और निकट भविष्य में प्रत्याशित यातायात को सम्हालने में किसी तरह की कठिनाई का अनुमान नहीं है। चौथी योजना के लिये जितनी सीमित रकत मिलने की संभावना है, उसको देखते हुए उत्पादकता में

यथासंभव कम से कम समय में अधिकतम प्रतिफल के आधार पर अप्रत्याशित निर्धारित की जायेगी। चूकि लाइन क्षमता के अपर्याप्त होने की संभावना नहीं है, जिसके कारण मीटर लाइन की जगह बड़ी लाइन बिछाने की आवश्यकता पड़ती, इसलिए इस खंड को इतनी उच्च अप्रत्याशित दी जा सकेगी कि इसे चौथी योजना में शामिल किया जा सके।

#### Ramgundam-Nizamabad Rail Link

2969. **Shri M. R. Krishna:**  
**Shri Ramapathi Rao:**

Will the Minister of Railways be pleased to state:

(a) whether the Railway Board have authorised the newly constituted South Central Railway Zone to examine the feasibility of new railway lines in the area covered by the Zone; and

(b) whether the Ramgundam-Nizamabad Rail Link proposed by the erstwhile Nizams State Railway will be taken up for investigation by the Zone?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):** (a) and (b). No.

#### Lower Grades of Coal

2970. **Shri Rameshwar Tantia:** Will the Minister of Mines and Metals be pleased to state:

(a) whether it is a fact that the National Coal Development Corporation is offering substantial rebates on the sale of lower grades of coal; and

(b) whether it is also a fact that the NCDC is already producing such coal at a loss?

**The Minister of Mines and Metals (Shri S. K. Dey):** (a) For low grade coal i.e. Grade II and Grade III A & B non-coking variety and Grade III of coking variety Government have only fixed ceiling prices which indi-

cate the maximum price that a producer can charge for it and, therefore, the question of offering rebate does not arise.

(b) No Sir. It is not a fact that all such coals are being produced at a loss.

#### Passenger Amenities at Rupar-Nangal Section

2971. **Shri Daljit Singh:** Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 4685 on the 29th April, 1966 and state:

(a) the effect of the instructions issued to the Northern Railway for taking up the essential passenger and staff amenities works at Rupar-Nangal Section; and

(b) the detail of the works taken in hand so far?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Some of the essential passenger and staff amenities works on Rupar-Nangal Section have been taken in hand while other cases are being processed.

(b) The details of works taken in hand so far are as under:—  
*Name of work.*

1. Providing shed over passenger platform at Nangal Dam.

2. Providing flush system latrines in 1st and 2nd Class waiting room at Nangal Dam. (Completed)

3. Providing shed over passenger platform at Anand Pur Sahib.

4. Providing 6 "dia boring to install 4" dia tube well at Bhanupali. (Completed).

#### Railway Medical Officers

2972. **Shri D. C. Sharma:** Will the Minister of Railways be pleased to state:

(a) whether the Central Executive of the Railway Medical Officers' As-

sociation had demanded that railway medical officers be brought on par with Medical Officers in the Central Government Health Scheme;

(b) whether there was general discontent among the Railway Doctors because of this disparity; and

(c) if so, the action taken or proposed to be taken in the matter?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes.

(b) Several representations have been received from Railway Medical Officers.

(c) The case of Railway Medical Officers is under consideration of the Railway Board.

#### **Accident between Pakkam and Madurantakam Stations**

**2973. Shri Ram Harakh Yadav:  
Shri Vishwa Nath Pandey:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Rameshwaram-Madras Passenger train met with an accident between Pakkam and Madurantakam stations on the Southern Railway on the 3rd November, 1966;

(b) if so, the causes of the accident; and

(c) the total amount of loss to the Railway property due to the accident?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):** (a) Yes.

(b) *Prima facie*, the cause of the accident was the cyclonic weather conditions prevailing at that time.

(c) The cost of damage to railway property was estimated at approximately Rs. 21,225/-.

#### **Import of Art Silk**

**2974. Shri Subbaraman:** Will the Minister of Commerce be pleased to state:

(a) the quantity and quality of art silk imported during 1963-64, 1964-65 and 1965-66;

(b) from which countries it has been imported; and

(c) the uses to which it is put in the country?

**The Minister of Commerce (Shri Manubhai Shah):** (a) The quantity and quality of art silk and other synthetic yarns imported during 1963-64, 1964-65 and 1965-66 was as under:—

(Quantity in Million Kgs)

Year	Visocose rayon yarn	Acetate rayon yarn	Cupramon-rum rayon yarn	Synthetic yarn	Total
1963-64	4.274	0.590	1.470	4.882	11.225
1964-65	1.149	0.905	2.322	6.928	11.304
1965-66	0.179	0.163	0.367	3.727	4.435

(b) Bulgaria, Czechoslovakia, Canada, France, Germany (East), Germany (West), Hungary, Israel, Italy, Japan, Netherlands, Poland, Switzerland and U. K.

(c) The imported art silk and other synthetic yarns are used for the manufacture of woven/knitted fabrics, hosiery, ropes, cordage, braids etc.

#### **Allowance Paid to Typists on Indian Railways**

**2975. Shri Rajdeo Singh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Typists on the Railways are not paid Machine Allowances, whereas Punch

Card Operators and Telephone Operators are paid an Allowance although the work of the Typists is more strenuous;

(b) whether it is a fact that Clerks and Telephone Operators are placed in the same seniority list, whereas the Typists are being deprived of their joint seniority with the Office Clerks; and

(c) whether it is also a fact that the Typists on the Northern Railway are as a policy not allowed to change to the clerical cadre within 5 years of service, although there are clear instructions from the Board's office to that effect?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes, but the work of the Typists is not considered as more strenuous.

(b) Yes, but not below the grade of Rs. 210—380.

(c) No.

**Railway Service Commission,  
Allahabad**

**2976. Shri Rajdeo Singh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Service Commission, Allahabad while sending Examination-cum-interview calls to the candidates for the posts of Stenographers gives preference to outsiders rather than to the Departmental candidates; and

(b) if so, the reasons therefor?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) No.

(b) Does not arise.

**Daily Output of Typists on Indian Railways**

**2977. Shri Rajdeo Singh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the daily out-turn of the Typists on the

Indian Railways varies from Railway to Railway, if so, the reasons therefor;

(b) whether it is also a fact that the daily out-turn of Typists is more on the Railways as compared to other Central Government Offices; and

(c) the daily out-turn of Typists (exclusively working as Typists) in the Railway Board's Office?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes, because the norms for out-turn are fixed by the zonal Railways according to local experience.

(b) No.

(c) 7,100 words per day.

**Ratio of Typists to Clerks on the Indian Railways**

**2978. Shri Rajdeo Singh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that in the Zonal Headquarters Offices of the Indian Railways, no ratio of Typists to that of Clerks is being maintained; and

(b) the actual ratio of Typists to Clerks obtaining on the Northern Railway?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes.

(b) 1:16, the number of Typists being provided on the quantum of typing work and not on the number of clerks:

**Overtime Allowance to Typists on Zonal Railways**

**2979. Shri Rajdeo Singh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Typists on the Zonal Railways when asked to sit late hours or called on Gazetted holidays and Sundays, are not given overtime allowance; and

(b) if so, the practice in vogue in the Railway Board's Office in this regard?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Typists on Zonal Railways, like other office staff on Railways are governed by Chapter VI A of the Indian Railways Act under which they become eligible for overtime only if their hours of work exceed the hours prescribed viz. 108 hours in a fortnight.

(b) The staff of the Railway Board's Office which is a Ministry of the Government of India, are governed by a separate set of rules applicable to all Secretariat staff.

#### Seniority of A.S.Ms. on the Southern Railway

2980. **Shri Shinkre:**  
**Shri Madhu Limaye:**  
**Shri Manoharan:**  
**Shri Rajaram:**

Will the Minister of Railways be pleased to state:

(a) the authority to fix seniority of military candidates and how they are clubbed with other non-gazetted and non-military staff in Railways;

(b) the principles in existence to fix the seniority of Assistant Station Masters when they are first promoted from clerical cadre with special reference, if any, to the military candidates among them and how they are implemented in Madurai and Olavacot Divisions of the Southern Railway;

(c) the reasons for quashing the seniority list published for ASMs. and Cabin Station Masters in the grades of Rs. 80—170 and Rs. 130—240 as on the 31st December, 1958 by the Divisional Officers of the Southern Railway; and

(d) whether any seniority list has been maintained for them now in the scales of Rs. 130—240 and Rs. 205—280, if not, the reasons therefor?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) The seniority of war service candidates recruited against vacancies reserved for them *vis-a-vis* others is fixed in accordance with the orders issued by the Railway Board.

(b) The seniority in the ASM's grade of clerical staff qualified as Assistant Station Masters is fixed *inter se* according to their seniority in the clerical cadre. The benefit of war service for seniority to such of those staff as had been recruited against war reserved vacancies in clerical cadre is given in clerical cadre only.

(c) The seniority list published as on 31st December 1958 did not take into account the weightage admissible to the war service candidates, while fixing their seniority as Commercial clerks.

(d) Yes.

#### Track-circulating System

2981. **Shri Vishwa Nath Pandey:**  
**Shri Kindar Lal:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that some selected Railway Stations in the country are to be brought under the track-circulating system during the current year to minimize rail accidents;

(b) if so, the total number of such Railway Stations; and

(c) the total expenditure proposed to be incurred on this scheme?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):** (a) Yes; to minimise rail accidents, Track circulating of the run through main line at a number of way-side stations is being provided in the current year.

(b) 100 stations.

(c) Rs. 1.0 crore approx.



**Ghana International Trade Fair**

**2982. Shri Braj Bihari Mehrotra:  
Shri Vishwa Nath Pandey:**

Will the Minister of Commerce be pleased to state:

(a) whether Government have decided to participate in the First Ghana International Trade Fair which will be held at Accra from 1st to 19th February, 1967; and

(b) if so, what are the Indian goods or articles which will be displayed at the said Fair?

**The Minister of Commerce (Shri Manubhai Shah):** (a) Yes, Sir.

(b) The Indian goods proposed to be displayed in the Fair are machinery and engineering goods such as machine tools, diesel engines, pumps, electric motors, agricultural machinery and implements, electrical appliances and equipment, surgical equipments etc; manufactured consumer goods such as leather, sports and plastic goods, coir and jute manufactures etc; chemicals and allied products; textiles, both mill-made and hand-looms; readymade garments, food products, tobacco & tobacco manufactures and handicrafts. In addition, it is also proposed to disseminate commercial, economic and other information about India during the currency of the Fair.

**Clash between Railway Police and Rice Smugglers at Bandel (E. Rly.)**

**2983. Shri Kindar Lal:  
Shri Vishwa Nath Pandey:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that fourteen persons including seven Police men were injured in a clash between a Railway Police squad and rice smugglers in a local train at Bandel Railway Station about 25 miles from Calcutta on the 4th November, 1966; and

(b) if so, the details of the incident and the action taken in the matter?

2346 (A1) LSD.-5.

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) and (b). The correct position is that on 4th November 1966 at about 22.00 hours on arrival of M. 152 Down train at Bandel, there had been a clash between the rummaging party and the rice smugglers at the time of checking. As a result of this, four Home Guards, one Havildar and one Constable of the State Government Railway Police Bandel, were assaulted by the smugglers. The State Government Railway Police constable who was admitted in the hospital was allowed to leave the hospital on 15th November 1966 and the 4 Home Guards and Government Railway Police Havildar were, however, allowed to leave the hospital the same day, after receiving first aid.

State Government Railway Police Bandel have registered a case under sections 147/235/323/379 I.P.C. and are investigating into it. 5 persons have so far been arrested and 8.50 Kg. of rice, 12.35 Kg. wheat and 10 Kg. of muri (fried rice) were seized as unclaimed.

**Blocking of Public Road under Mouza Bandra, Dum Dum (Calcutta)**

**2984. Shrimati Renu Chakravarty:** Will the Minister of Railways be pleased to state:

(a) whether representations have been received against the blocking of public road under Mouza Bandra, P.S., Dum Dum by the erection of an electric Sub-Station 'Birati' S.P., on the Eastern Railway;

(b) whether this road connecting Belgharia and Dum Dum airport was being used by hundreds of passengers and others daily as a convenient and quick route; and

(c) the action taken on the representations?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):**

(a) Yes, one representation was received on 9th July, 1964 for removal,

of Birati S.P. on the Dum Dum-Bongaon section.

(b) No public road has been blocked by the Birati S.P. and hence the question does not arise.

(c) As the representation also referred to the provision of level crossing, the complainant has been informed that the provision of the new level crossing gate is not the liability of the Railway. The demand should come from the local Government and the cost of providing and maintaining the level crossing should be borne by the local Government.

**खादी तथा ग्रामोद्योग आयोग के लिए  
अनुदान**

2985. श्री शिफरे :

श्री हुकम चन्द कदमाय :

क्या वाणिज्य मंत्री यह बताने का प्रयास करेंगे कि :

(क) खादी तथा ग्रामोद्योग आयोग बम्बई की सरकार ने खादी आयोग के विकास के लिये 1961 से अब तक कितनी राशि दी है ; और

(ख) आयोग ने उक्त अवधि में विभिन्न संस्थाओं को कितनी राशि दी ?

वाणिज्य मंत्री (श्री मनुभाई शाह) :

(क) 73.13 करोड़ रुपये, जिसमें 8.78 करोड़ रुपये का वह उपदान भी शामिल है जो आयोग द्वारा देय ब्याज की कमी को पूरा करने के लिये दिया गया था और जिसे देते समय आयोग द्वारा वसूल करके सरकार के पास जमा किये गये ब्याज को ध्यान में रखा गया था।

(ख) 106.12 करोड़ रु. ।

(वितरित की गई 106.12 करोड़ रु० की यह राशि उपरोक्त (क) से अधिक है, क्योंकि सरकार द्वारा दो गई राशियों के प्रतिरिक्त, आयोग को गत ऋणों की किल्ले वापिस मिलती है और उसे ऋण

पाने वालों तथा अनुदान पाने वालों से बिना व्यय किये गये अनुदान वापिस मिलते हैं, और वह उनका प्रयोग खादी तथा ग्रामोद्योग कार्यक्रमों के विकास को आगे बढ़ाने के लिये करता है )

### Supply Department

2986. **Shri S. M. Banerjee:** Will the Minister of Supply, Technical Development and Materials Planning be pleased to state:

(a) whether Government have received any representation to the effect that due to errors in the functioning and working of the Supply Department, the Exchequer has to suffer financial loss amounting to several crores of rupees every year;

(b) if so, the details of the representation; and

(c) the steps Government have taken to set the matter right?

**The Minister of Supply, Technical Development and Materials Planning (Shri K. Raghuramaiah).** (a) No, Sir.

(b) and (c). Do not arise.

### Derailment of Military Special on the N.E.F. Railway

2987. **Shri P. C. Borooah:** Will the Minister of Railways be pleased to refer to the statement made by him in the House on the 14th November, 1966 and state:

(a) whether the inquiry into the causes of the derailment of the military special train on the 11th November, 1966 near Pilanshat Railway Station on the North East Frontier Railway has been completed; and

(b) if so, the findings of the inquiry?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) and (b). The final report of the Additional Commissioner of Railway Safety, who enquired into the accident, has not been received

so far. However according to his provisional finding, the accident was due to an act of sabotage.

#### Train Mishap averted

2988. Shri Brij Basi Lal:  
Shri Vishwa Nath Pandey:  
Shri Braj Bihari Mehrotra:  
Shri Ram Swarup:  
Shri Balgovind Verma:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that an accident to the 163 Up Burhwal-Sitapur passenger train was averted on the 13th November, 1966 when the Driver applied brakes and brought the train to a halt on spotting some boulders on the track near Parsendi Station; and

(b) if so, the details of the incident?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) On 13-11-1966 at about 15.07 hours, while train No. 163 Up passenger was running between Parsendi and Sitapur Junction stations on Burhwal-Sitapur Section of the North Eastern Railway, the driver stopped the train at Km No. 90/11, as he noticed 4 boulders lying on the track. The boulders were removed immediately and as a result of this, the train suffered detention for 9 minutes only. There was no loss to property or life. The State Government Railway Police Sitapur are investigating the case.

#### Steel Enquiry Body

2989. Shri Hari Vishnu Kamath: Will the Minister of Iron and Steel be pleased to refer to the reply given to Starred Question No. 185 on the 4th November, 1966 and state:

(a) whether the requisite data has been collected and placed before the Sarkar Committee;

(b) whether adequate office and residential accommodation has been

made available to the Chairman and Members of the Committee; and if not, the reasons therefor;

(c) whether the committee has held any meetings so far and if so, when; and

(d) the stage at which the work of the Committee has reached?

The Minister of Iron and Steel (Shri T. N. Singh): (a) Some data have been collected and made available to the Committee. Further information as required by the Committee as the work proceeds will be collected and made available.

(b) Yes.

(c) The Committee has already met a few times and will now work on a continuous basis.

(d) It will not be possible or proper for the Ministry to make a periodical progress report on the work of an independent Committee presided over by a former Chief Justice of India. The Ministry will, however, keep in close touch with the Committee and facilitate its work in every possible way towards early completion.

#### डानकुनी स्टेशन पर रेलवे कर्मचारियों और पुलिस में मूठभेड़

2990. श्री शिंदरे :  
श्री हुकूम चन्द कछवाय :  
श्री य० द० सिंह :

क्या रेलवे मंत्रों यह बनाने की कृपा करेंगे कि :

(क) क्या 9 नवम्बर, 1966 के "हिन्दुस्तान" में प्रकाशित यह समाचार सच है कि पूर्व रेलवे के डानकुनी स्टेशन पर बीस व्यक्ति जिनमें, 11 रेलवे कर्मचारी शामिल हैं, चावल चुराते हुए पुलिस के साथ मूठभेड़ में घायल हो गये थे ; और

(ख) यदि हां, तो इस संबंध में क्या कार्यवाही की गई है ?

रेलवे मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह) : (क) और (ख) जाँ नहीं। सही स्थिति यह है कि 7-11-66 को लगभग 16 30 बजे डानकुनी स्टेशन पर एक पुलिस उप-अधीक्षक द्वारा गाड़ी न० 176 डाउन से बारह बोरीचावल कब्जे में कर लेने पर चार-पांच सौ तस्करोँ और वहाँ तैनात पुलिस दल के बीच दंगा-फसाद हो गया। अपने कर्मचारियों और स्थानीय जनता के साथ सहायक उप-निरीक्षक रेलवे सुरक्षा दल, डानकुनी ने पुलिस उप-अधीक्षक को यह विश्वास दिलाया कि वह वास्तव में ब्रुक किया गया परेषण है। इस पर उस परेषण को छोड़ दिया गया और हट भीड़ गयी। भड़काना पथराव किये जाने से 9 तस्करोँ, राज्य सरकारी रेलवे पुलिस के एक सिपाही और पुलिस उप-अधीक्षक की हल्की चोटें आयीं। रेल संपत्ति का कोई क्षति नहीं हुई। इस शिर्कामले में पुलिस ने पांच व्यक्तियों को गिरफ्तार किया है। हावड़ा की राज्य सरकारी रेलवे पुलिस ने भारतीय दंड संहिता की धारा 147/148/332 के अधीन एक मामला दर्ज कर लिया है और इसकी जांच हो रही है।

दिल्ली रेलवे स्टेशनों का नवीकरण

2991. श्री यु० व० सिंह :

श्री शिंदरे :

श्री हुकम चन्द कछवाय :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार दिल्ली के दो मुख्य स्टेशनों का नवीकरण करने का है ;

(ख) यदि हाँ, तो इस कार्य पर कितना व्यय होने का अनुमान है; और

(ग) यह कार्य कब पूरा हो जाने का संभावना है ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : (क) फिलहाल ऐसा कोई प्रस्ताव नहीं है।

(ख) और (ग). सवाल नहीं उठता।

#### Import of Maize

2992. Shri Muthu Gounder: Will the Minister of Commerce be pleased to state:

(a) the quantities of maize imported from U.S.A. in the past three years for food purposes and for making starch to meet commercial needs; and

(b) the prices at which it was imported and the prices at which the maize and the starch made out of it were sold?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). No maize was imported in the past three years for food purposes. The following quantities were imported for the production of starch:

Year Quantity C.I.F. price at Kandla imported

1963-64	53,687 tons	Rs. 1,63,18,938/-
1964-65	1,10,935 tons	Rs. 3,55,20,263/-
1965-66	1,31,208 tons	Rs. 4,53,95,133/-

During 1963-64, starch was sold at Rs. 40-41 per bag of 50 kgs. In 1964-65, the prices remained stationary upto September 1964, but afterwards the prices rose sharply to about Rs. 100 per bag. This tendency was soon brought under control and the starch manufacturers agreed voluntarily to sell the starch at Rs. 57 to 60 per bag during 1965-66.

दो शायिकाओं वाले शयन डिब्बे

2993. श्री यु० व० सिंह :

श्री हुकम चन्द कछवाय :

श्री काशीराम मुन्त

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि दो शायिकाओं वाले शयन डिब्बों में यात्रियों के सामान की रक्षा की कोई व्यवस्था नहीं है;

(ख) यदि हा. तो क्या सरकार का विचार उन डिब्बों में यात्रियों के सामान की रक्षा के लिए वैसी ही व्यवस्था करने का है जैसी अस्थायी सामान घरों (क्लोकरोम्स) में होती है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : (क) से (ग). बड़ी लाइन के दो टायर वाले और बड़ा लाइन के बैठने एवं तीन टायर वाले शयन यानों में अलग सामान-कक्षों की व्यवस्था की गयी है जिनमें यात्री अपना सामान जमा करा सकते हैं। शयन यानों में ड्यूटी देने के लिए तैनात विशेष चल टिकट परीक्षकों को सामान-कक्षों में प्राप्त सामान के लिए यात्रियों को टोकन जारी करने होते हैं।

मोटर लाइन के दो टायर वाले शयन-यानों में स्थान सामित होने के कारण अलग सामान-कक्षों की व्यवस्था नहीं की जा सकी है।

#### Asbestos Cement Industry

2994. Shri Nambiar: Will the Minister of Industry be pleased to state:

(a) whether it is a fact that the Asbestos Cement Industry is facing a crisis due to want of raw materials and off-take of produce;

(b) whether the import of necessary raw materials is permitted;

(c) whether it is a fact that workmen in the factories of Asbestos Cement Ltd. at Coimbatore have been notified to lay off due to curtailment of production; and

(d) the steps being taken in this regard?

The Minister of Industry (Shri D. Sanjivayya): (a) There has been a raw material shortage for this industry due to low allocation of foreign

exchange during 1965-66, resulting in a fall in production during 1966. There has been a temporary decline in the demand of asbestos cement roofing sheets during 1966. Production during the period January to October, 1966 was 2,52,037 tonnes, compared to 3,54,345 tonnes during January to October, 1965.

(b) Yes, Sir.

(c) Yes, Sir; for four weeks.

(d) The raw material position has since been improved considerably by resuming foreign exchange allocation.

#### Decline in Railway Goods Traffic

2995. Shri P. C. Borooah: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that goods traffic carried by the Railways has been coming down from year to year;

(b) if so, the extent of originating traffic moved by the Railways in 1964-65 and 1965-66 and in the first half of this year; and

(c) the reasons for this reduction and the extent of surplus capacity with the Railways?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No, Sir. The goods traffic has, in fact, been going up from year to year.

(b) The originating tonnage of goods traffic increased from 193.8 millions in 1964-65 to 203.1 millions in 1965-66. The tonnage of originating goods traffic in the first half of 1966-67 was approximately 97.13 millions, which represents an increase of 2.19 million tonnes over the first half year of 1965-66.

(c) Does not arise.

#### Staff on ex-BKS Bikaner Division

2996. Shri P. L. Barupal: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the staff on ex-BKS portion of Bikaner

Division were given *ad hoc* classification pending factual job analysis in the year 1953-54;

(b) if so, whether it has been finalised on the basis of assessment of the work under the obligation of para 71 (a) of Hours of Employment Regulation;

(c) whether it is a fact that the *ad hoc* classification has now been declared as final by the General Manager without actual assessment of work in contravention of para 22 of Hours of Employment Regulation Hand Book; and

(d) if so, the authority for doing so?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes.

(b) Yes.

(c) and (d). No. The classification of staff has been determined by the prescribed authority in accordance with the statutory provisions.

#### **Hours of Employment Regulation**

**2997, Shri P. L. Barupal:** Will the Minister of Railways be pleased to state:

(a) whether adequate staff for proper maintenance of the provisions of Hours of Employment Regulation have been provided on Bikaner Division as per recommendations of the late Justice Rajadhayaksha;

(b) if so, the yardstick applied for appointing such staff; and

(c) in case no yardstick has been finalised, the reasons for delay and the time by which it is likely to be finalised?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes.

(b) Staff are posted according to the work load.

(c) Does not arise.

#### **Pig Iron Plant at Mangalore**

**2999. Shrimati Savitri Nigam:  
Shri H. C. Linga Reddy:**

Will the Minister of Iron and Steel be pleased to state:

(a) whether it is proposed to instal a Pig Iron Plant at Mangalore making use of the Iron Ore found at Kuduremukha in Mysore State;

(b) whether the State Government have made a recommendation in this behalf; and

(c) if so, the details thereof?

**The Minister of Iron and Steel (Shri T. N. Singh):** (a) and (b). No, Sir.

(c) Does not arise.

#### **Corruption in Reservation of Third Class Sleeper Coach**

**3001. Shri Dinen Bhattacharya:  
Shri Imbichibava:  
Shri M. N. Swamy:  
Shri Laxmi Dass:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the General Secretary of the Federation of Medical Representatives' Association of India brought to the notice of Government a case of corruption in connection with the reservation of Third Class sleeper coach on the Northern Railway; and

(b) if so, whether Government have taken any steps to prevent the malpractices in such cases and if so, the nature of the steps taken?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes. A complaint has recently been received.

(b) Necessary machinery already exists to check irregularities in the matter of Booking and Reservation. However, the complaint received is under investigation. Follow up action, as necessary, will be taken on the

basis of investigations, when completed.

**Bakanj and Junehta Stations on Central Railway**

**3002. Shri Hari Vishnu Kamath:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Bakanj and Junehta Stations on the Central Railways have not been opened for passenger booking;

(b) if so, the reasons therefor; and

(c) when booking for passenger traffic will commence at both these stations?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):**

(a) Yes.

(b) and (c). Bakanj and Junehta are crossing stations opened for operational convenience. A proposal to open these crossing stations for passenger traffic is under examination.

**Additional train on Jabalpur-Itarsi Section**

**3003. Shri Hari Vishnu Kamath:** Will the Minister of Railways be pleased to state:

(a) whether in response to frequent representations made by railway users of the region, Government propose to introduce an additional passenger train on the Itarsi-Jabalpur Section of the Central Railway;

(b) if so, from what date; and

(c) if not, the reasons therefor?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) to (c). Introduction of an additional train on the Itarsi-Jabalpur section is not operationally feasible, at present, for want of spare line capacity on the section, and also requisite terminal facilities at Jabalpur and Itarsi. This section is at present in the process of being doubled. After completion of the doubling and the provision of requisite ter-

минаल facilities at Jabalpur and Itarsi, which are also planned, the question of running an additional train on this section will be considered.

बजर्राजनगर स्टेशन पर दो मालगाड़ियों की टक्कर

**3004. श्री शिकरे :**

श्री हुकम चन्द कखड़ाय :

श्री य० द० सिंह :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि

(क) क्या 11 नवम्बर, 1966 के "नवभारत टाइम्स" में प्रकाशित यह समाचार सच है कि हावड़ा-बम्बई सेक्शन के बजर्राजनगर रेलवे स्टेशन पर दो मालगाड़ियों के बीच टक्कर हो जाने के कारण रेलवे दातायात रुक गया था ;

(ख) यदि हां, तो दुर्घटना के क्या कारण थे; और

(ग) इस बारे में क्या कार्यवाही की गई है ?

रेलवे मंत्रालय में उपमंत्री (श्री ज्ञान नाथ) : (क) दुर्घटना 11-11-66 को लगभग 22.25 बजे हुई ।

(ख) दुर्घटना के कारण की जांच की जा रही है ।

(ग) जांच पूरी हो जाने के बाद उपयुक्त कार्रवाई की जायेगी ।

**Staff in Diesel Locomotive Works, Varanasi**

**3005. Shri Sarjoo Pandey:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that in the Diesel Locomotive Works, Varanasi, Lien-holder I.O.Ws, A.I.O.Ws and W.Ms viz, who came on transfer deputation during construction period .

and were even benefited with three advance increments are being absorbed against the permanent vacancies, whereas the "Direct Recruits" viz. selected through Railway Service Commissions or duly constituted Selection Boards, particularly for that project, are being reverted or sent elsewhere; if so the reasons therefor;

(b) the reasons for not giving the three advance increments to the "Direct Recruits" who also served like the Lien-holders; and

(c) the reasons for not absorbing/confirming the "Direct Recruits" against higher Grades?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) No.

(b) The advance increments are given as an incentive to the experienced serving employees who are selected and transferred from Railways for manning the posts in production units of National importance.

(c) The permanent cadres have only recently been formulated as the Project has only just come out of its initial stages and absorption-confirmation of the staff in the respective cadres is now in hand.

#### **Heavy Electricals Ltd., Hardwar**

**3006. Shri Priya Gupta:** Will the Minister of Industry be pleased to state:

(a) whether the Management of Heavy Electricals, Hardwar sent two batches of 74 and 63 Engineers for different durations to USSR for training;

(b) whether for the first batch, allocation of fields of specialisation was communicated to USSR after 8 months causing delay in training and for the second batch fields of specialisation were changed after 8 months causing loss of time; and

(c) whether directly-recruited graduates without any training were

selected for training superceding the claims of trained Engineers and if so, why?

**The Minister of Industry (Shri D. Sanjivayya):** (a) No, Sir. The duration of training for both the batches was the same, namely, 18 months.

(b) The first batch consisting of 74 Engineers was sent to USSR in May 1963 and the allocation of their specialisation was made after their arrival in USSR, that is in July 1963. Change in specialisation in two cases was made in November, 1963.

The second batch of 63 Engineers was sent to USSR in two groups; 26 in July, 1964 and 37 in November, 1964. Change in specialisation of 5 Engineers was made in February, 1965; in the case of 2 other Engineers specialisation was changed in March, 1965.

(c) Engineers were selected for training on the basis of their aptitude and potential for usefulness to the project and not on the basis of their past training only.

#### **Casual Labourers on Railways**

**3007. Shri Priya Gupta:** Will the Minister of Railways be pleased to state:

(a) whether the casual labourers brought on the Central Pay Commission scales of pay on completion of 6 months prescribed period are denied arrears of pay on the plea of the Limitation Act;

(b) if so, the number of casual labourers so deprived of their arrears of pay (Railway-wise);

(c) whether Government propose to compensate the financial loss to the casual labourers; and

(d) the steps taken to avoid administrative delays in fixing the casual labourers in the Central Pay Commission Scales?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) No.

(b) to (d). Do not arise.



**Burning of Phagwara Railway Station**

**3008. Shri Brij Basi Lal:**  
**Shri Vishwa Nath Pandey:**  
**Shri Braj Bihari Mehrotra:**  
**Shri Ram Swarup:**  
**Shri Balgovind Verma:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that an angry mob of students ran-sacked and set fire to Phagwara Railway Station (Punjab) on the 17th November, 1966; and

(b) if so, the total amount of loss to the railway property caused thereby?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes.

(b) Rs. 8,651|-.

**Management of Tiruvannoor Spinning and Weaving Co.**

**3309. Shri A. K. Gopalan:**  
**Shri P. Kunhan:**  
**Shri Laxmi Dass:**  
**Shri Dinen Bhattacharya:**

Will the Minister of Commerce be pleased to state:

(a) whether Government signed an agreement with the management of Tiruvannoor Spinning and Weaving Company in Kerala State before handing over the company to the management;

(b) if so, whether the agreement has been implemented by the management; and

(c) if not, the action taken by Government against the management?

**The Minister of Commerce (Shri Manubhai Shah):** (a) to (c). The hon'ble members are presumably referring to the Malabar Spinning & Weaving Co. Ltd., Kallai, Calicut, which was facing acute financial difficulties in 1958, and to which the Kerala Government gave a loan on

the mortgage of the property of the mill company. The mills were under the State Government's management from 1959 to 1963 when the management was taken over by the Board of Directors. As it is a matter for the State Government, the Central Government do not have information regarding the terms of the agreement entered into by that Government with the management of these mills.

**Staff Quarters in Sen Nagar Railway Colony, Bombay**

**3010. Dr. Ranen Sen:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Board had decided *vide* their Order No. F(x) II-52/TX-33/13, dated the 22nd July, 1955 that the recovery of charges from ex-B.B. & C.I. Railway Staff occupying Railway quarters for general conservancy services provided by the Railway Administration should be discontinued with immediate effect;

(b) if so, whether it is a fact that such charges were recovered from Railway staff occupying staff quarters in "Sen Nagar" Railway Colony, Santa Cruz, Bombay (East) from 1955 to 1962; and

(c) if so, the reasons therefor?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):**

(a) to (c). Prior to 1955, the practice in regard to the recovery of charges from non-gazetted staff, for conservancy services rendered inside the quarters, was not uniform on the different Railways. This practice was standardised in 1955 with the issue of the Ministry of Railways' letter No. F(X)II-52/TX-33/13 dated 22nd July, 1955. Under this letter, it was decided that, as a general rule, the tenant will pay for indoor conservancy or services rendered inside the quarter. The fixation of the rate of recovery for such indoor services was left to the individual Railway Administrations.

On the Western Railway, cleaning of latrines whether community type or otherwise, by railway conservancy staff was treated as indoor conservancy service and no revision of the conservancy charges was considered necessary in terms of Board's orders quoted in para 1 above in respect of Sen Nagar Colony. Subsequently, on representations from the recognised unions, the matter was reviewed and it was decided that with effect from 1st July, 1962 no conservancy charges should be levied in the case of community latrines, treating them as a general conservancy service.

#### **Bath Room for Third Class Passengers at Tirunelveli Junction**

3011. **Shri Muthiah:** Will the Minister of Railways be pleased to state:

(a) whether his Ministry is taking any steps to provide a bath room for Third Class passengers in Tirunelveli Junction Railway Station before the end of 1966, as assured by the Minister of State in August, 1965 when he visited Tirunelveli, in view of the fact that it is absolutely necessary, as a large number of people pass from there *en route* to Kanya Kumari; and

(b) whether he would issue orders immediately for the construction of the bath room?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes. An estimate providing for improvements to third class waiting hall, and bath room for third class passengers has since been sanctioned and the work is being taken up.

(b) Does not arise.

#### **Production of Locomotives and Wagons**

3012. **Shri Muthiah:** Will the Minister of Railways be pleased to state:

(a) the number of steam, electric and diesel locomotives manufactured in India upto the 31st October, 1966;

(b) the number of wagons manufactured in India upto the 31st October, 1966; and

(c) the number of wagons in demand in 1966 and the number of wagons supplied in 1966 so far?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) The production of locomotives from commencement has been as under:—

#### (i) *Steam Locomotives*

<b>Broad Gauge</b>	—	2049	(By Chittaranjan Locomotive Works);
<b>Metre Gauge</b>	—	983	(By Tata Engineering & Locomotive Co.)

#### (ii) *Electric Locomotives*

##### **Broad Gauge :**

D.C.	—	21	(By Chittaranjan Locomotive Works)
A.C.	—	89	Do.

#### (iii) *Disel Locomotives;*

##### **Broad Gauge :**

Main Line	—	85	(By Diesel Locomotive Works)
Shunter	—	1	Do.

(b) 2,03,046 vehicle units from beginning of 1st Plan i.e. from 1st April, 1951 to 31st October, 1966.

(c) The number of wagons planned for production during 1966 was 16,370 vehicle units, against which 13,328 vehicle units have been supplied upto the end of October, 1966 and 2,580 vehicle units more are expected to be supplied during the remaining two months of 1966.

**Purchase of Non-Ferrous Metals by M. M. T. C.**

**3013. Shri Sarjoo Pandey:** Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that a large-scale firm acts as an agent of Minerals and Metals Trading Corporation Ltd., for their purchases in foreign market; and

(b) if so, the details with regard to the purchases of Non-ferrous metals in foreign market by M.M.T.C.?

**The Minister of Commerce (Shri Manubhai Shah):** (a) No, Sir.

(b) Does not arise.

**Purchase of Non-Ferrous Metals by M. M. T. C.**

**3014. Shri Sarjoo Pandey:** Will the Minister of Commerce be pleased to state:

(a) the rates at which the Minerals and Metals Trading Corporation of India Ltd. purchased non-ferrous metals during the last one year; and

(b) whether Government are aware that the scheduled industries are able to purchase non-ferrous metals at cheaper rates?

**The Minister of Commerce (Shri Manubhai Shah):** (a) Two statements furnishing the relevant information are laid on the Table of the House. [Placed in Library. See No. LT-7563/66].

(b) Non-ferrous metals prices in the international market fluctuate daily; on some days fairly widely. Under such circumstances, it is always possible that some imports might be effected at cheaper rates at a time when the prices show a downward trend.

**Allotment of Non-Ferrous Metals**

**3015. Shri Sarjoo Pandey:** Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the requirements of large-scale industries consuming non-ferrous metals are canalised through M.M.T.C. or were previously canalised through the S.T.C.; and

(b) if so, the reasons therefor?

**The Minister of Commerce (Shri Manubhai Shah):** (a) No, Sir

(b) Does not arise.

**उत्तर रेलवे में जल पान - गृह तथा रेस्तरां**

**3016. श्री प० ला० बारूपाल:** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर रेलवे के सब स्टेशनों पर शाकाहारी तथा मांसाहारी कितने जलपान गृह तथा रेस्तरां हैं;

(ख) इन स्टेशनों पर लाइसेंस-प्राप्त कितने खोमचे वाले हैं; और

(ग) लाइसेंस-प्राप्त खोमचे वालों में कितने खोमचे वाले अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के हैं ?

रेलवे मंत्रालय में राज्य मंत्री (डा० राज सुभाष सिंह) : (क) से (ग) सूचना इकट्ठी की जा रही है और जवाब पत्र पर रख दी जायेगा।

**Electrical Manufacturing Co.**

**3017. Shri Badruddupa:  
Shri Madhu Limaye:  
Shri Rajeshwar Patel:**

Will the Minister of **Industry** be pleased to state:

(a) whether it is a fact that the **Electrical Manufacturing Company** was black-listed by the Ministry of Industry recently;

(b) whether the information was conveyed to the Joint Chief Controller of Imports and Exports;

(c) whether despite this information licenses were issued to this black-listed Company;

(d) whether the Electricity Boards, State Governments and other Central Government Departments were informed;

(e) whether any action has been taken against the Officers involved;

(f) whether anything was seized from the Government Officers/Company; and

(g) the stage reached in the inquiry/prosecution launched against the Officers/Company?

The Minister of Industry (Shri D. Sanjivayya): (a) to (g). An order placing Electrical Manufacturing Co. Ltd., Calcutta on the black list was issued on 24-6-1966. The Company have filed a Civil Writ Petition against the order in the Hon'ble High Court of Calcutta. The matter is thus *sub-judice*.

**Attempt to blow up culvert near  
Nayagaon Station**

**3018. Shri Brij Bibari Mehrotra:  
Shri Vishwa Nath Pandey:  
Shri Ram Harkh Yadav:  
Shri Shinkre:  
Shri Hukam Chand  
Kachhavalya:  
Shri Y. D. Singh:**

Will the Minister of **Railways** be pleased to state:

(a) whether it is a fact that in an abortive attempt to blow up a culvert

near Nayagaon Station on Chupra-Sonepur Section of the N.E. Railway about 10 miles from Hajipur (Bihar) on the 13th November, 1966, one out of three bombs planted on the track exploded, injuring one person and the remaining two bombs were seized;

(b) if so, the reaction of Government thereto; and

(c) the action taken against the persons arrested?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) to (c). The correct position is that on 13-11-66, there were 4 country made bombs, out of which one exploded near the culvert on the western end of Nayagaon Railway Station platform. The remaining 3 bombs were found near the place of occurrence. Two boys aged 18 and 11 years who were injured due to the explosion, were arrested. The case is still under investigation by the Police. The arrested boys are the residents of village Nayagaon, Police Station Sonepur, District Chupra.

**CORRECTION OF ANSWERS TO  
UNSTARRED QUESTION NO. 464,  
DATED 4-11-1966 REGARDING EX-  
PANSION OF DURGAPUR ALLOY  
STEEL PLANT**

The Deputy Minister in the Ministry of Iron and Steel (Shri P. C. Sethi): In my reply to Unstarred Question No. 464 given in the Lok Sabha on the 4th November, 1966, I stated as follows:

"It has been decided that the capacity of the Alloy Steel Plant at Durgapur will be increased from 1 million ingot tonnes to 3 million ingot tonnes. A project report for the expansion is being commissioned."

There was a typographical error in the figures and the reply referred to above should be as follows:

"It has been decided that the capacity of the Alloy Steel Plant

at Durgapur will be increased from 8.1 million ingot tonnes to 0.3 million ingot tonnes. A project report for the expansion is being commissioned."

12.05 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**EVICION OF GOVERNMENT EMPLOYEES AT PORT BLAIR AND OR REST OF LEADERS**

**Shri S. M. Banerjee** (Kanpur): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"Eviction of Government employees at Port Blair and arrest of leaders."

I may add that my notice mentioned about the hunger strike also by the leaders.

**The Minister of Home Affairs** (Shri Y. B. Chavan): In order to take action against unauthorised occupation of Government land, the Administration of Andaman Islands demolished six and sealed off three unauthorised structures between 19th November and 26th November 1966. Orders of demolition etc. were passed by the Estate Officer of the Islands under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1958. 8 families were affected and they found for themselves alternative shelter. No other Government employees has been evicted. This action led to agitation and 114 persons including Shri P. K. S. Prasad President, Non-Gazetted Officers Association, have been arrested under various sections of I. P. C. and Cr. P. Code etc.

**Shri S. M. Banerjee**: From the statement it appears that all those who had been evicted are Government employees and 114 persons including Shri Prasad, President, Non-Gazetted officers association have been arrested under various sections. We

do not know what the sections are. I have received a telegram yesterday: Prasad's life in danger. He has been in jail and he is continuing the hunger strike against unauthorised eviction of the authorised persons. The telegram says: Prasad's life in danger: administration forcibly arrested all leaders of Government employees. So, the leaders of Government employees have been arrested and he is fasting for the fourth day. It says: pray expedite intervention. I would like to know whether Mr. Prasad and others who had been arrested had been released and whether it is a fact that the commissioner has taken advantage of isolation of the island and let in a reign of terror and all the Government employees have been terrorised so as not to make them join this movement.

**Mr Speaker**: Not so many questions.

**Shri S. M. Banerjee**: We expected a better statement, Sir. I would like to know whether he has been released.

**Shri Y. B. Chavan**: I could give only the facts that I have got at this stage from the administration of the Andamans. I have placed it before the hon. Members. The question of certain unauthorised occupation raises the question of accommodation for some people and I know that this question will have to be looked into with some sympathy. But what is happening, there is some sort of a political agitation and I am told that there is some sort of a *satyagraha* and so some people have been arrested for encroachment of certain areas and four or five persons are arrested under section 309. Possibly they started some fast, etc. in the different places. That seems to be the reason.

**Shri S. M. Banerjee**: Why not send an officer from the Home Ministry? The whole of Port Blair is ablaze.

**Shri Y. B. Chavan**: Nothing is ablaze there.

**Shri Umanath** (Pudukkottai): From a statement by a representative in the council, it appears that the chief commissioner: said let all die; &

(Shri Umanath)

am permanent and at the most I may be transferred, they can do nothing more. On former occasions also when some sort of a struggle was there, the commissioner is reported to have said: I am fond of hearing the police firing sounds. In view of all this, does the Home Minister propose to call the administrator here and discuss with him the situation and advise him to give maximum normal facilities of negotiations and sympathetic consideration? If not, do the Government propose to recall that officer and replace him with another officer? It is an island, cut off from the other places.

Shri Y. B. Chavan: I can certainly assure this hon. House that as far as human lives and human problems are concerned, they will be considered sympathetically. There is no doubt about it. I can assure them. But apart from that, as regards other allegations, I cannot express my views unless I know the facts.

Shri Umanath: It is from a representative member of the council.

Shri Indrajit Gupta (Calcutta South West): From the statement I think it is possible to infer why this agitation or whatever it is has taken place, because the statement says three families were evicted. That itself is rather peculiar because the number of structures demolished is nine. It says, "demolished six and sealed off three structures." Anyway, these three families were affected and they found for themselves alternative shelter. That means, I want to know whether it is a fact that even when the people the families are being chucked out is it not the responsibility of the administration to provide them with alternative shelter before they are evicted. Even that responsibility has not been undertaken. It is clear from this. So, may I know (a) whether a stop will be put to further demolition of structures and this kind of cruel eviction and (b) whether the people who are justifiably agitated against this would be released instead of being locked up?

Shri Y. B. Chavan: I should like to correct one thing. The statement that was circulated possibly does not show the correction that I read. It is not three families; it is eight families who are evicted. That answers the first part of the question. I got that information just before I walked in here.

As far as the problem is concerned, we found that there was certainly a large number of cases of unauthorised occupation. And so in 1965 they had taken a decision to regularise certain unauthorised occupation before 1961. It seems to be a continuous process. There is a shortage of land available in the municipal area, because, when there is shortage, normally such questions do arise. Before evicting certain types of persons the question of alternative accommodation will have to be considered, and that is a human problem. I said we will consider it sympathetically.

Shrimati Renu Chakravartty (Barackpore): Andamans is very far away and all our information is that the Chief Commissioner and many of the officers over there feel that they are real jagirdars who can say and do whatever they like, because the Central Government or any other authority is not there. And that is why the Chief Commissioner is like that. In our telegram they say that hundreds of innocent public are arrested and women and children are thrown out of their homes and there is hunger-strike inside the Andaman cellular jail. There seems to be quite an agitation over there. I would therefore like to know why the Chief Commissioner has insisted on refusing to meet them or to negotiate with them and deal with it as a human problem, as you yourself have said and whether you will instruct the Chief Commissioner more directly to start negotiations, because the Central Government has given no quarters to those employees and it is a place where we should give the greatest amount of sympathy. You have to look into it personally.

**Shri Y. B. Chavan:** As I said, as far the human problem is concerned, I will certainly look into it. It is my duty to look into it and I shall do it.

**Shri P. R. Chakraverti (Dhanbad):** Keeping in view the fact that the image of Andaman and Nicobar has never been fair, will the Government advise the local administration or authority to deal with this problem more judiciously and carefully?

**Shri Y. B. Chavan:** Yes, Sir.

श्री विद्यनाथ पाण्डेय (सलेमपुर) : श्रीमत् श्रीमन् मन्त्री महोदय ने पोर्ट ब्लेयर में सरकारी कर्मचारियों के निष्कासन और नेताओं की गिरफ्तारी के सम्बन्ध में जो वक्तव्य दिया है उसमें अंकित किया है कि अवैध रूप से लोगों ने कब्जा कर लिया है तो मैं यह जानना चाहता हूँ कि क्या उन लोगों ने मकानों का ही कब्जा कर लिया है या अन्य जमीन इत्यादि का भी कब्जा कर लिया है और उस के सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

**Shri Y. B. Chavan:** If I understood the hon. Member correctly, he wants to know whether they were evicted from the huts that they had built up there without any authority. They have been evicted from that place. My first information was that they had made some arrangement of their own for alternative accommodation. That is the information I have got at the present moment.

**Shri Dinen Bhattacharya (Serampore):** As a large number of East Pakistan refugees have been sent to Andamans for resettlement, this situation has caused serious agitation and concern in West Bengal also because the evicted persons are mostly from East Pakistan. Not only there is a reign of terror there, but the system of land distribution and fixation of rent is almost a chaos. Taking advantage of the position, the authorities entrusted with the task of collecting revenues are doing it according to their sweet will, almost fleecing the people, which has also caused an agitation there.

**Shri Y. B. Chavan:** I do not think the question of any refugees from East Pakistan as such is involved in this. I tried to look into the size of this problem. I am told the present number of unauthorised occupants is less than 100; it is not such a huge problem. But I certainly think there is a problem about land distribution. I will discuss this with the Chief Commissioner who is likely to come to Delhi this month.

**Shri Vasudevan Nair (Ambalapuruzha):** Besides the leader of the NGO's association who are on hunger strike in jail, we are told that 4000 employees are on fast from Tuesday onwards. Does he have any information about this and will he immediately send some of his emissaries to Andamans if necessary and settle it with the employees?

**Shri Y. B. Chavan:** I have not got any particular report about the fast. I am in constant communication with the Chief Commissioner about this.

**Shri H. N. Mukherjee (Calcutta Central):** In view of the fact that Government employees particularly in a very isolated region like Andamans are not very likely to take recourse to the kind of action which they have been compelled to take and in view of the comparatively sympathetic attitude which the Minister is showing now, may I know how is that in spite of the communication existing between Delhi and Port Blair, the Chief Commissioner has been permitted to see that the position has been aggravated to the extent of hunger strike taking place for a long period and a big agitation by Government employees taking place outside the prison gates? May I know whether the Minister will try to correct the situation in as quick a time as possible?

**Shri Y. B. Chavan:** I do not know who precipitated the matter. The leaders of the NGO Karmacharis also might have precipitated it. I do not know.

**Shri Umanath:** Demolition was the provocation.

**Shri Y. B. Chavan:** Unauthorised occupation was the provocation.

**Shri Nambiar, (Tiruchirapalli):** The Home Minister is new to the ministry, but the Andaman affair is an old one. We have repeatedly raised this issue on the floor of the House. Why is it that the Home Minister did not take proper care to see that this problem is solved earlier? He could have collected the entire material and presented it before the House today, because the question has been placed before him many days earlier. May I know what immediate steps he would take to remove that Chief Commissioner against whom we have raised several issues earlier? The Lok Sabha record will prove that. Removing an officer is a small matter. Will he do it?

**Mr. Speaker:** The removal of the officer is not to be decided here now.

**Shri Y. B. Chavan:** There is no question of removal of the Chief Commissioner. We cannot hang a person for no fault of his.

**Shri Nambiar:** You can recall him.

**Shri Y. B. Chavan:** There is no question of recalling. It is true the question is old and I am new. Therefore, I am applying my fresh outlook on it. That is an advantage. I will certainly look into the problem sympathetically, but I cannot say the entire blame can be laid on the Chief Commissioner.

**Dr. Saradish Roy (Katwa):** In view of the fact that 114 Government employees have been arrested and there is much discontent, may I know whether the Government would consider the question of release of these arrested employees?

**Shri Y. B. Chavan:** They have been arrested under certain sections, etc. I cannot give any such assurance straightaway.

डा० राम मनोहर लॉ.हिया (फर्रुखाबाद):  
 इस प्रश्न के मवाल पर मैंने पहले बहुत दफे  
 आप को लिखा है। मवाल वरीरह भी भजे

थे। हां इस पर नहीं लिखा। क्या आप मुझे  
 को इसके लिये इजाजत देगे क्योंकि मैंने कई  
 दफे पहले लिखा है।

अध्यक्ष महोदय : नहीं साहब।

12.21 hrs.

#### PAPERS LAID ON THE TABLE

##### ORDER UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

**The Minister of State in the Ministry of Industry (Shri Bibudhendra Misra):** On behalf of Shri D. Sanjivayya, I beg to lay on the Table a copy of Order Published in Notification No. S.O. 2001 in Gazette of India dated the 30th June, 1966, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library See No. LT-7489/66].

##### ANNUAL REPORT OF MINERALS AND METALS TRADING CORPORATION OF INDIA

**Shri Manubhai Shah:** I beg to lay on the Table:

- (1) (i) A copy of the Annual Report of the Minerals and Metals Trading Corporation of India, Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 819A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-7490/66].
- (2) A copy of Notification No. S. O. 3522 published in Gazette of India dated the 21st November, 1966 issued under sec-



tion 5 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7491/66].

**ANNUAL REPORT OF INDIAN AIRLINES CORPORATION**

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table—

- (1) A copy of the Annual Report of the Indian Airlines Corporation for the year 1965-66, under sub-section (2) of section 37 of the Air Corporation Act, 1953. [Placed in Library. See No. LT-7492/66].
- (2) A copy of the Certified Accounts of the Indian Airlines Corporation for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-7494/66].
- (3) A copy of the Certified Accounts of the Air India for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-7494/66].

**AMENDMENT TO KERALA STATE AGRICULTURAL LOAN RULES**

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy of Notification S.R.O. No. 411/66 published in Kerala Gazette dated the 1st November, 1966, making certain amendment to the Kerala State Agricultural Loan Rules, 1962, under sub-section (3) of section 9 of the Kerala Agriculturists Loans Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-president, discharging the functions of the President in relation to the State of Kera'a. [Placed in Library, See No. LT-7495/66].

\*\*Not recorded.

**NEWSPRINT CONTROL (FIRST AMENDMENT ORDER)**

The Minister of Commerce (Shri Manubhai Shah): On behalf of Shri Mohammad Shafi Qureshi I lay on the Table a copy of the Newsprint Control (First Amendment) Order, 1966 published in Notification No. S.O. 2708 in Gazette of India dated the 6th September, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-7496/66].

12.23 hrs.

**RE: RESIGNATION OF MEMBER**

श्री लक्ष्मी दास (मरयालगुडा) : अध्यक्ष महोदय, केवल इसके कि मैं अपना इस्तीफा दूँ, मैं आप के सामने कुछ निवेदन करना चाहता हूँ। आप मुझे इजाजत दें तो मैं अपनी बात दो मिनट में खत्म कर दूँगा।

अध्यक्ष महोदय : कल इस मामले पर लोकसभा में बहस हो चुकी है। मेरी दरखास्त है कि जब तक हम रुजस को न बदलें तब तक मैं इस की इजाजत नहीं दे सकता।

श्री लक्ष्मी दास : सरकार ने विशाखा-पटनम में स्टील प्लांट कायम न करके वहां पर जो दमन का काम शुरू किया है उसके खिलाफ मैं इस्तीफा देना चाहता हूँ। आज वहां पर लोग हंगर स्ट्राइक कर रहे हैं...

अध्यक्ष महोदय : अब यह रेकार्ड पर नहीं जायेगा। (व्यवधान)

श्री लक्ष्मी दास : \*\*

अध्यक्ष महोदय : मैंने कल भी कहा था इस के बारे में। कल बहस हो चुकी है...

श्री लक्ष्मी दास : \*\*

श्री दीर्घ (मलीगढ़) : यहां दो माहल्ल चल रहे हैं। हमारे सामने कुछ नहीं आ रहा है।

श्री लक्ष्मी दास : \*\* (व्यवधान)

प्रध्यक्ष महोदय : अब आप बैठ जायें ।  
मैंने आप को सुन लिया ।

**Shri H. N. Mukerjee** (Calcutta Central): Sir, you have been pleased to direct that what the hon. Member over there says would not be recorded. So many things get recorded in the proceedings of the House. Accusations against ministers of a very serious order regarding corruption and that sort of thing go on record. All sorts of things happen. But when hon. Members resign from their membership of the House on account of something which they hold to be important and if they want indulgence of the House for half a minute to tell the House about the reasons for their action you put your foot down. It may be that under the rules you are quite entitled to do that, but are we going to have a rigid interpretation of the rules when we find that in this House every day all kinds of things are being said on either side of the House? I am not making any discrimination. Things get recorded in the proceedings of the House which on any parliamentary computation would never be recorded. Yet, when a matter which is really relevant to the proceedings, when a co-Member of ours is leaving the House and saying good-bye even before the time for doing so, when such a matter comes up, he is not able to have his say. I cannot understand the proceedings. After 15 years, at the end of my tether, as far as my understanding of parliamentary proceedings is concerned. I may tell you,—I may be completely in the wrong and it may be that I am or I cannot understand—when a Member resigns, he has a right to say something.

**Shri Nambiar** (Tiruchirapalli): Sir, I understand the hon. Member has already given you in writing that he wants to make a statement (*Interruptions*).

**Mr. Speaker:** Order, order. I kept patient and I maintained my patience

for half a minute when he said why he was resigning.

**An Hon. Member:** That has not gone on record.

**Mr. Speaker:** That has gone on record. What I said and what he said have gone on record. That was recorded. I allowed him that much latitude. Afterwards I said that I was not going to allow any long statement to be recorded.

**Shri Hari Vishnu Kamath** (Hoshangabad): He said "I am resigning". It does not mean "I have resigned".

श्री लक्ष्मी दास : \*\* (अवधान)

**Shri Hari Vishnu Kamath:** "I am resigning", does not mean "I have resigned."

**Shri Hem Barua** (Gauhati): May I make a submission?

**Mr. Speaker:** No, Sir. Yesterday we had enough discussion on that.

**Shri Hem Barua:** Yesterday you were within your rights under the rules, because there was no rule to cover this. Therefore, you did not allow the resigning member to make a statement. But today's case is quite different. The hon. Member, Shri Laxmi Dass, has already written to you, seeking an opportunity for making a submission. He has not submitted his resignation letter. At the same time, in the resignation letter which he proposes to submit, he says that he wants to resign the membership of this House from 16 hours, that is, 4 P.M. today. So, he continues to be a member. Yesterday, your objection was this, because the member resigned there was no rule under which you could allow him to make a statement. But today the case is different. He wants to make a humble submission. Whenever we rightly seek your kind permission to make a submission, you allow us to do so. Today also, in the interest of the

resigning member and in the interest of the House, because he is going to say good-bye to us for a long time, out of humanitarian considerations, and I know how much of a human being you are I hope you will give him an opportunity to make his submission.

**Mr. Speaker:** More often rather adverse criticism is made against me that I do not have sympathy. Now I am obliged to Shri Hem Barua that he gives me that much of consideration.

**Shri Hem Barua:** I always do so.

**Mr. Speaker:** Yesterday, we had a discussion on this for about one hour and I expressed my difficulty in that respect. Of course, I am obliged to Shri Hiren Mukerjee that he always uses good language and it is good that I always learn from him. But I am bound by the rules. I have expressed my difficulty. After hearing the members yesterday it was agreed and the Leader of the House also consented, that we will amend the rules.

**Shri Hem Barua:** Yes, the House has agreed to amend the rules.

**Mr. Speaker:** We will amend that. But until they are amended, I have to go by the present rules. Now, Shri Krishnamoorthi Rao.

12.26 hrs.

COMMITTEE ON, PRIVATE MEMBERS BILLS AND RESOLUTIONS

MINUTES

**Shri Krishnamoorthy Rao** (Shimoga): I beg to lay on the Table the Minutes of the Ninety-sixth to Hundredth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.....

**श्री बागड़ी (हिसार) :** मेरा व्यवस्था का प्रश्न है। उस को आप सुन लीजिये। मैं

आप से इस प्रश्न पर व्यवस्था चाहता हूँ। कि जो आप यह सदन चलाते हैं मैं उस को कायदे के मुताबिक नहीं समझता हूँ। एक माननीय सदस्य जब बोल रहे हों तब आप दूसरे सदस्य को बोलने की इजाजत देते हैं। जब तक पहले सदस्य का बोलना बन्द न हो जाये या उसकी पूरी नहीं सुन ली गई हो, उसके पहले दूसरे को आप बुला लेते हैं और दो आदमियों को एक समय में बुलवाते हैं। इस तरह से आप सदन को कण्ट्रोल नहीं करते हैं, बल्कि यह इस सदन के हकों पर डाका है क्योंकि सदस्यों की पूरी बात सुनी नहीं जाती। मैं आप की व्यवस्था चाहता हूँ कि क्या यह जायज है कि एक मेम्बर बोलता रहे और दूसरे मेम्बर को आप बुला लें तथा दोनों साथ बोलते रहें।

**अध्यक्ष महोदय :** बिल्कुल जायज नहीं है और यह बड़ा पाप है। जो ऐसा करते हैं और मेरे मना करने के बावजूद बोलते रहते हैं, वह पाप करते हैं।... (व्यवधान)

**श्री बागड़ी :** इस तरह से सदन चलेगा नहीं।

**अध्यक्ष महोदय :** जो इस तरह से बोलता है वह खुद मर्यादा को भंग करता है। जब यहां पर मैं मना करता हूँ तो लोग मेरा कहना नहीं मानते। बोलते चले जाते हैं फिर मुझ से कहते हैं कि आप कण्ट्रोल नहीं कर सकते हैं।

**श्री बागड़ी :** अगर आप कण्ट्रोल नहीं कर सकते हैं तो आप सदन को रोक दीजिये। ऐडजन कर दीजिये। लेकिन आप को यह अधिकार नहीं है कि इस तरह से काम चलायें।

**Shri Hari Vishnu Kamath:** (Hoshangabad): Sir, I rise on a point of order. Yesterday, in your wisdom which we seldom question in this House, you ruled, and rightly so, that the resignation of a member should be in conformity with the Rules of Procedure. Rule 240....